

SHRI MUKHTAR ABBAS NAQVI: Reply is at what time?

MR. DEPUTY CHAIRMAN: I will tell you. The Chair has, having heard both the sides, given a decision for five hours. We are proceeding accordingly. ...*(Interruptions)*...

SHRI MUKHTAR ABBAS NAQVI: Sir, is it including the reply?

MR. DEPUTY CHAIRMAN: Yes, definitely. Why not?

SHRI DIGVIJAYA SINGH: Sir, there is a good suggestion that Appropriation Bill should be merged into this and it should be given six hours. Please consider. ...*(Interruptions)*...

SHRI SITARAM YECHURY: Sir, we have spent ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: We are wasting time.

SHRI SITARAM YECHURY: Exactly, Sir, we have spent fifteen minutes deciding on how much time should be given for this Bill. Therefore, you add that time also. So, give six hours. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: That will come. Discussion's time is five hours. You don't worry. ...*(Interruptions)*... Sit down.

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**GOVERNMENT BILL - Contd.**

**The Finance Bill, 2017**

SHRI KAPIL SIBAL: So, Sir, I was saying that this Government had promised 'minimum Government and maximum governance'.

MR. DEPUTY CHAIRMAN: Now, each Party should adhere to its time-limit. Five hours is the time and each Party should adhere to its time. Now, proceed.

SHRI KAPIL SIBAL: But, what the Government has demonstrated over the last more than two-and-a-half years is that they believe in 'maximum Government and minimum governance'. सर, हम कई बार इस बात पर चर्चा करते हैं। जब मौलिक अधिकारों पर हमला होता है, तो अक्सर चर्चा होती है कि इमरजेंसी में क्या हुआ था? दूसरी तरफ से यह बात आती है। इमरजेंसी में तो दो अहम बातें थीं। पहली बात तो यह कि उस समय मीडिया चौकन्नी थी। उस समय मीडिया सरकार के खिलाफ जाती थी। यह बात सही थी, लेकिन आज मीडिया भी आपके पॉकेट में है। ...*(व्यवधान)*... उसका रीज़न है, मैं बताता हूँ, सुन तो लीजिए। उसका रीज़न यह है कि जो मीडिया

[Shri Kapil Sibal]

**3.00 P.M.**

हाउसेज हैं, वे बिजनेस भी करते हैं, वे मीडिया को कंट्रोल भी करते हैं। जब tax regime में आप ऐसे प्रावधान लाएँगे, तो वह कहेगा कि साहब, मैं अपना बिजनेस तो बचा लूँ, बाकी तो मैं बाद में देखूँगा। वहाँ कोर्ट्स भी चौकन्ने थे। जेटली साहब, वैसे मैं आपको यह बता दूँ कि आप इनकम टैक्स में जो संशोधन लाए हैं, उसे कोर्ट रद्द करने वाला है। वक्त आपको बता देगा कि जिस तरह बैक डोर से आप यह संशोधन लाए हैं, कोर्ट इसको सही नहीं मानेगा।

सर, मैं कुछ और बातें आपके सामने रखना चाहता हूँ। You introduced all this in the Finance Bill and this is an issue that has been raised by my colleagues also. This is not the way to introduce a legislation. This is not consistent with the traditions of Parliament and traditions of this House because as long as a Bill is a Money Bill, of course, it has to be introduced in Lok Sabha, and Rajya Sabha has no right except to make suggestions and, of course, you can reject them, but if it is a Finance Bill and the provisions in that Finance Bill have really no relationship, or, are not integrally connected to a Money Bill, or, to the financial provisions, then you cannot possibly include those in the Finance Bill, and should not.

In this context, I want to tell you and I want to, in fact, put in place what Mavalankarji said way back, I think, in 1956, if I may say so. First, I will give you a ruling of 1952. Because it was in the context of Article 110 of the Constitution, Mavalankarji said, "I think, *prima facie*, that the word 'only' is not restrictive of the scope of the general terms. If a Bill substantially deals with the imposition, abolition, of a tax, then the mere fact of the inclusion in this Bill of other provisions which may be necessary for the administration of that tax or, I may say, necessary for the achievement of the objective of the particular Bill, cannot take away the Bill from the category of Money Bills." Perfectly good. We have no quarrel with that. Then, he says, "One has to look to the objective of the Bill. Therefore, if the substantial provisions of the Bill aim at imposition, abolition of any tax, then, the other provisions would be incidental and their inclusion cannot be said to take it away from the category of a Money Bill. Unless one construes the word 'only' in this way, it might lead to make Article 110 a nullity." And that's right. But what I want to ask the distinguished Finance Minister is how this is relevant in the context of merging of tribunals. How has the merging of tribunals anything to do with a financial transaction or a Money Bill? That is the question that you have to answer, which, unfortunately, has not been answered, and this is something that we need to debate. Of course, the Lok Sabha Speaker has ruled in your favour, and

I don't want to make any comment on that. But I want to remind you what Mavlankarji said in 1956, which you did not quote in the Lok Sabha. He said, "I would normally urge upon the Finance Minister, not only he but also his successors, to see that only those provisions which relate to the raising of taxations should be included in the Bill. The procedure should be followed and not other provisions should be given attention to unless they are absolutely consequential." Now, many of the amendments that you have made are neither absolutely consequential nor do they relate to taxing provisions. So, why are you doing this? You will go down in history as having violated the traditions of this House; you will go down in history as having muffled the voice of this House; you will go down in history as having tried to manipulate the federal structure of the Constitution. Why do you want history to say that about you? What harm is it, if you were to debate these issues here? And what is your intent in doing this? May I also quote here what Erskine May said in this context? "A Bill which contains any of the enumerated matters and nothing besides is indisputably a Money Bill. If it contains any other matters, then, unless these are subordinate matters incidental to any of the matters so contained in the Bill, the Bill is not a Money Bill. Further, if the main object of a Bill is to create a new charge on the Consolidated Fund or on money provided by Parliament, the Bill will not be certified if it is apparent that the primary purpose of the new charge is not purely financial." For example, if you want to set up an education commission, ultimately, the money will go from the Consolidated Fund of India because moneys will have to be spent, but it has essentially nothing to do with the Money Bill. It will be a new charge at a later point in time. So, you can't possibly get that passed through Lok Sabha on the ground that many of these amendments that I have made will involve transactions and appropriation from the Consolidated Fund of India, which will happen at a later point in time. So, I wonder why the Finance Minister is wishing to subvert the Constitution in this fashion. सर, मैं चंद बातें और कहकर अपनी बात खत्म करूंगा। पहली बात तो यह है कि इस देश में जब तक किसान के लिए हम कुछ नहीं करेंगे, तब तक इस देश का सुधार नहीं होगा। ...**(व्यवधान)**... लोग हंस रहे हैं, लेकिन he who laughs last laugh the most, और जिस तरह से इन्फ्लेशन बढ़ता जा रहा है, उसके कुछ आंकड़े मैं आपके सामने रखूंगा। वर्ष 2014 में चावल का भाव 28 रुपये था और वर्ष 2017 में 30 रुपये हो गया और यह 7.14 प्रतिशत बढ़ा। गेहूं का भाव 22 प्रतिशत बढ़ा है। वर्ष 2014 में 18 रुपये था और अब 22 रुपये है। आटे का भाव 19 प्रतिशत बढ़ा है। तूर दाल का भाव 36 प्रतिशत बढ़ा है। वर्ष 2014 में इसका दाम 76 रुपये था और अब 104 रुपये है। उड़द का 69 प्रतिशत बढ़ा है, पहले 65 रुपये था और अब 110 रुपये है। मसूर दाल का 29 प्रतिशत बढ़ा है। मस्टर्ड ऑयल का 26 प्रतिशत बढ़ा है। मैं ऐसे कई आंकड़े आपको दे सकता हूँ। महंगाई बढ़ती जा रही है और किसान आत्महत्या करता जा रहा है। जितनी आत्महत्याएं 2014 के बाद हुई हैं, उतनी इतिहास में कभी नहीं हुई। और सच्चाई तो यह है कि रूरल सेक्टर में

[Shri Kapil Sibal]

household income 3,800 रुपए है और the national average debt of a farmer 47,000 रुपये है। सर, एनडीए कहता था कि "The NDA shall stand behind all farmers hit by natural calamities like the recent hailstorms or economic crises." And this is the Prime Minister's statement. "I shall not be able to sleep peacefully till I do something for you." मैं जब तक आपके लिए कुछ नहीं करूंगा, मैं सो नहीं पाऊंगा। तो प्रधान मंत्री जी, आप सो क्यों रहे हैं? ...**(व्यवधान)**... रात को अच्छी तरह से सोते हैं। सर, पिछले दो-तीन सालों में किसानों की आत्महत्याएं 42 प्रतिशत बढ़ी हैं। Sir, what have you done about investment in the Finance Bill? What are the incentives that you have given for investment? The only thing that you have done is this. As far as medium-scale sector is concerned, if the turnover is less than ₹ 50 crore, you have brought the tax rate to 25 per cent but that is only for companies. What about partnerships? वह तो कंपनियों के ऊपर ही लागू है कि अगर टर्न-ओवर 50 करोड़ से कम है, तब 25 परसेंट टैक्स होगा, लेकिन यह पार्टनरशिप पर लागू नहीं है, sole proprietorship पर लागू नहीं है। फिर बड़ी कंपनियां, जिनका टर्न ओवर 50 करोड़ से ज्यादा होगा, वे अपने आपको downsize कर लेंगी, दो कंपनियां बना लेंगी। आपने बाकियों के लिए क्या किया, आपने नवयुवकों को रोजगार देने के लिए क्या किया? आपने 2015-16 में वायदा किया था कि इस देश में सालाना रोजगार 2 करोड़ होगा, लेकिन पिछले साल का आंकड़ा 1 लाख 35 हजार ही है, कुछ लोग कहते हैं कि 1 लाख 50 हजार है। अब हमारे बच्चों को यूनिवर्सिटी से निकलने पर रोजगार नहीं मिलेगा, तो वे कहां जाएंगे? वे \* बनकर जेएनयू पर हमला करेंगे, फिर गुजरात में हमला करेंगे और आप समझ रहे हो कि आपने एक चुनाव जीत लिया, तो हिंदुस्तान जीत लिया। यह आपको बड़ी गलतफहमी है। आदमी चुनाव जीत सकता है, हमें मालूम है कि कौन से \* जब तक आप देश की हालत को नहीं सुधारोगे, आप फिर नहीं जीत सकते। सर, मुझे नहीं लगता कि आप की कोई ऐसी नीति है, जिससे आप देश की हालत सुधारने वाले हो। सर, आज किसान की हालत बहुत बदतर है। आपने वायदा किया था कि किसान को उसकी लागत के अलावा 50 प्रतिशत कॉस्ट के above मुनाफा मिलेगा। आपने कहा था कि हम उन्हें 50 परसेंट above cost देंगे। वह आपने कहां दिया? अभी यू.पी. में आपने एलान किया कि हम उनके loan waive कर देंगे और वित्त मंत्री जी ने स्टेटमेंट दे दी कि हम नहीं कर सकते, प्रधान मंत्री ने कह दिया कि हम नहीं कर सकते, यह तो प्रदेश सरकार करेगी। इस तरह चुनाव के लिए loan waiver और चुनाव के बाद कोई waiver नहीं, हम नहीं कर सकते, यह कौन सी नीति है? तो किसान के लिए कुछ नहीं, युवाओं के लिए कुछ नहीं, रोजगार के लिए कुछ नहीं, आत्म-हत्याएं बढ़ती जा रही हैं, इंडस्ट्री के लिए कुछ नहीं, एक्सपोर्ट कम होता जा रहा है, इनवैस्टमेंट आ नहीं रहा और आप डिजिटल इंडिया की बात करते हो। मैंने आपको आंकड़े दिए कि इस देश में लगभग 90 करोड़ ऐसे लोग हैं या 100 करोड़ लोग हैं, जिन की आमदनी 10 हजार से कम है, तो आपका "डिजिटल इंडिया" प्रोग्राम कैसे लागू होगा? वित्त मंत्री जी, मैं आपको बताना चाहता हूं कि डिजिटल इंडिया प्रोग्राम तभी लागू होगा जब Fibre Optic Network पूरे हिंदुस्तान में लगेगा। आपका टेलीकॉम मंत्रालय कहता है कि अभी केवल 75 हजार ग्राम पंचायतें कनेक्ट हुई हैं, जबकि 2.5 लाख ग्राम पंचायतों को कनेक्ट होना है। जब, अभी तक 75 हजार ग्राम पंचायतें कनेक्ट हुई हैं, तब 2.5 लाख ग्राम पंचायतें कब कनेक्ट होंगी? अगर ग्राम पंचायतें कनेक्ट

\*Expunged as ordered by the Chair.

हो भी जाएं, तो last mile connectivity कौन देगा? ग्राम पंचायत से जो fibre optic lines स्कूल पर जाएंगी, घरों पर जाएंगी उनको कौन देगा, उसका पैसा कौन खर्चेगा, वह कब होगा?

कभी आप कहते हैं कि आपने कांग्रेस को 60 साल दिए, मुझे साठ महीने दो। ये ऐसा कहते थे। जब इनको साठ महीने मिल गए, तो बोले मुझे 120 चाहिए। आपका यह कहना कभी खत्म नहीं होगा। यह आपका एक जुमला है। जब तक आप देश की जनता की आमदनी नहीं बढ़ाओगे, तब तक देश में कुछ नहीं होने वाला है। न डिजिटल इंडिया, न स्टैंड-अप इंडिया, न स्टार्ट-अप इंडिया होगा, सब सिट-डाउन इंडिया होगा। देश में कुछ नहीं होने वाला। मैं आपसे इत्तिजा करता हूँ कि ये जुमले बोलना बंद कीजिए, ये election speeches देनी बंद कीजिए। आपने जो उत्तर प्रदेश में चालू किया है, वही अब गुजरात में भी चालू कर दिया है। साठ घर उजड़ गए, साठ घरों को जला दिया गया, दो लोग मार दिए, कई लोग seriously injured हैं। अब उत्तर प्रदेश के बाद गुजरात है, उस पर आप डेवलपमेंट की बात करते हो! यह है आपका डेवलपमेंट Development of your communal agenda is your real development. यह असलियत है।

मुझे बड़ा दुख है, क्योंकि मैं यह समझता था कि आप लोग इतने बहुमत के साथ लोकतंत्र को आगे बढ़ाओगे, आपको इतना बहुमत मिला है कि आप हमारी आवाज़ सुनेंगे, आपको इतना बहुमत मिला है, इसलिए आपमें वह क्षमता होगी कि आप लोगों को दर्द सहो, उनके दर्द को समझो, जनता के लिए कुछ करो। आप जो राजनीति कर रहे हैं, उसको छोड़ दो। आप उस महिला की आँखों में देखो, जिसको लगता है कि मेरे लिए अगले दिन कुछ नहीं है। वह महिला ऐसा सोचती है कि मेरा सवेरा कभी आने वाला नहीं है। आप उस महिला से नज़र मिलाओ, फिर उस महिला के आप जो रंग-बिरंगे जुमले चला रहे हैं, उनको छोड़ दीजिए और अपने दिल से पूछिए कि मैंने जीतने के लिए क्या किया? इससे तुमको तो बहुत-कुछ मिल गया, लेकिन देश को क्या मिलेगा, यह तो वक्त ही बताएगा। आपका बहुत-बहुत धन्यवाद।

**श्री भूपेन्द्र यादव (राजस्थान):** सम्माननीय उपसभापति महोदय। ...**(व्यवधान)**...

**श्री नरेश अग्रवाल (उत्तर प्रदेश):** सरकारी वकील। ...**(व्यवधान)**...

**श्री भूपेन्द्र यादव:** सम्माननीय उपसभापति महोदय। पाँच साल पहले, जब मैं इस सदन में एक नये सदस्य के रूप में आया था, तो यह लगता था कि मुझे हिंदुस्तान की इतनी बड़ी पंचायत में बैठने का मौका मिला है। जब हम सुबह अखबार पढ़कर सदन में आया करते थे, तो कभी "कॉमनवेल्थ घोटाला", कभी "कोल घोटाला" पढ़ा करते थे। उस समय कुछ आंकड़ों के तर्क मिला करते थे, जो यह कहा करते थे कि देश को ज़ीरो परसेंट लॉस हुआ है। वैसे ही आंकड़े अभी भी सुनने के लिए मिले हैं। ये ठीक वैसे ही आंकड़े हैं। मैं यह इसलिए कह रहा हूँ, क्योंकि हमारी सरकार के आने के बाद हम लोगों ने क्या किया? मैं विनम्रता से तीन बातें कहना चाहूँगा। देश 1947 में आजाद हुआ, संविधान निर्माताओं ने संविधान में यह लिखा कि कोई "दिवालिया व्यक्ति" सदन का सदस्य नहीं होगा, 1960 में लॉ कमीशन की रिपोर्ट आई, लेकिन उसकी परिभाषा, हमारी सरकार ने 2016 में "बैंकरप्सी और इनसॉल्वेंसी लॉ" में तय की। हिन्दुस्तान में Bankruptcy and Insolvency Law आपसे 70 साल में नहीं बनाया गया।

[श्री भूपेन्द्र यादव]

दिवालिए लोग देश छोड़ कर भाग गए, लेकिन उनको सदन से अयोग्य घोषित करने की कोई परिभाषा आप तय नहीं कर पाए।

आप पूछते हैं कि देश की आजादी के बाद क्या हुआ? आपने किसानों की बात की, लेकिन यह तो बताइए कि 1947 में देश आजाद हुआ और क्या यह सच नहीं है कि 2016 तक देश की केवल 46 प्रतिशत जमीन की ही सिंचाई हो पाई। सरकार में आने के बाद 20 हजार करोड़ रुपए की 'प्रधान मंत्री सिंचाई योजना' का प्रबन्ध हमारे प्रधान मंत्री, नरेन्द्र मोदी जी ने किया। आप शायद इस बात को भी भूल गए होंगे कि हिन्दुस्तान तो 1947 में आजाद हुआ, 1950 में देश में संविधान बना और पिछड़े वर्ग के लिए अनुच्छेद 340 आया, लेकिन अगर उनको 70 साल तक किसी ने न्याय नहीं दिया, तो वह आप लोगों ने नहीं किया। उस आयोग को संवैधानिक आयोग बनाने का काम अगर किसी ने किया, तो वह हमारे प्रधान मंत्री, नरेन्द्र मोदी जी ने किया।

[उपसभाध्यक्ष (श्री बसावाराज पाटिल) पीठासीन हुए]

इसलिए मैं यह कहना चाहूँगा कि किसानों की बात करने वालों को यह ध्यान होना चाहिए कि इस देश में राष्ट्रीय स्तर की सिंचाई की 89 परियोजनाएँ हैं, जो 1947 से लेकर 2016 तक पूरी नहीं हुई। उन परियोजनाओं को पूरा करने के लिए 'प्रधान मंत्री सिंचाई योजना' की जरूरत थी और 'प्रधान मंत्री सिंचाई योजना' इस सरकार के आने के बाद बनी।

इस सरकार ने जो सबसे पहला विषय तय किया, वह यह किया कि गरीबों तक योजनाओं का लाभ पहुँचे। गरीबों तक योजनाओं का लाभ पहुँचे, इसके तीन विषय हो सकते हैं। पहला, बेहतर तकनीक का इस्तेमाल; दूसरा, पारदर्शी सरकार और तीसरा, निर्णयकारी नेतृत्व। सरकार ने इन तीनों विषयों को आगे बढ़ाने के लिए अपने बजट के माध्यम से देश के आर्थिक लक्ष्यों को तय किया। जब सरकार ने देश की बेहतरी के लिए देश के आर्थिक लक्ष्यों को आगे ले जाने का प्रबन्ध किया, तो इस वित्त विधेयक के माध्यम से तीनों विषय, यानी बेहतर तकनीक, पारदर्शी सरकार और बेहतर तकनीकी और पारदर्शी सरकार के साथ-साथ निर्णयकारी नेतृत्व, decision लेने वाला नेतृत्व, वह देने का काम हम लोगों ने किया।

इस देश में जैसे-जैसे गरीब वर्ग के आर्थिक संसाधनों में बढ़ोत्तरी के साथ-साथ उसकी ताकत में इजाफा हो रहा है, तो हमें यह नहीं भूलना चाहिए कि इस देश में एक नया मध्यम वर्ग भी पैदा हो रहा है। स्व-रोजगार के क्षेत्र में 'मुद्रा योजना' जैसी योजना के माध्यम से सरकार ने एक वर्ष में सीधे-सीधे 1 करोड़ 37 लाख लोगों को लाभ पहुँचाया। गरीब लोगों तक स्व-रोजगार के क्षेत्र में सरकार ने एक बड़ा धन वितरण करके रोजगार के क्षेत्र में वृद्धि की, तो निश्चित रूप से देश में जो नया मध्य वर्ग पैदा हो रहा है, वह अपने आर्थिक संसाधनों से आगे बढ़ने जा रहा है। पिछले 20 सालों में यह नया मध्यम वर्ग तैयार हुआ है। देश में सेवा क्षेत्र का, service sector का जो विस्तार हुआ है, उसके कारण भी यह मध्यम वर्ग बढ़ा है। उसको आय कर में राहत देने का काम, एक लंबे समय से जो माँग चली आ रही थी, वह हमारे माननीय वित्त मंत्री जी ने किया। इसलिए 2.5 लाख से 5 लाख रुपए तक की आय वालों के

लिए जो आय कर को 10 प्रतिशत से घटा कर 5 प्रतिशत की रियायत दी गई है, उसने देश के नए मध्यम वर्ग को ताकत देने का काम किया है। देश में स्व-रोजगार के क्षेत्र में, MSME क्षेत्र की माँग उठती है कि जो लघु और सूक्ष्म उद्योग हैं, उनके turnover को बढ़ाने के लिए उनका जो corporate tax है, उसमें रियायत दी जाए। हमारी सरकार ने उसमें 5 प्रतिशत की रियायत देने का काम किया है।

हमारे देश में भविष्य में जो व्यापार की ताकत है, वह ज्यादा पारदर्शी तरीके से बढ़े, इसके लिए वित्त विधेयक में उन सब विषयों को शामिल किया गया है, जो डिजिटल लेन-देन को बढ़ावा देने का काम करें, जो डिजिटल लेन-देन के माध्यम से खातों को सही तरीके से, व्याहारिक तरीके से रखने का काम करें। सरकार ने अपने बजट में डिजिटल क्षेत्र में उन सब विषयों को आगे बढ़ाने के लिए प्रोत्साहन दिया है। इसलिए जहाँ book account के maintenance के लिए अभी तक 1,20,000 रुपये तक की और HUF के लिए 10 लाख रुपये तक की सीमित आय के ऊपर टैक्स था, उसको बढ़ा कर सरकार ने इन दोनों में सीमा को 2,50,000 रुपये और 25 लाख रुपये तक बढ़ाने का काम किया है।

देश में बहुत बड़ा पैसा संपत्ति के क्षेत्र में निवेशित होता है। जब पैसे का निवेश संपत्ति के क्षेत्र में होता है, तो चूंकि capital gain संपत्ति के ऊपर है, तो हम लोग उसमें रियायत देने का काम करते हैं, ताकि यह पैसा बाजार में आए। जब निर्माण क्षेत्र और सम्पत्ति के क्षेत्र में वृद्धि होने का काम होगा, तो उससे देश की अर्थव्यवस्था की ताकत और भी बढ़ेगी, इसीलिए सरकार ने इसकी समय सीमा को 36 महीने से घटा कर 24 महीने कर दिया है, जिससे विनिर्माण और सम्पत्ति के क्षेत्र में पूंजी का निवेश बढ़ सके और इसके अवसर भी बढ़ सकें, सरकार ने यह काम किया है।

हमारे देश में शहरीकरण बढ़ रहा है और शहरीकरण बढ़ने के साथ-साथ शहरी क्षेत्रों में छोटे मकानों की माँग में भी काफी इजाफा हो रहा है। सरकार ने उन सभी वर्गों को रियायत देते हुए, इस वित्त विधेयक में affordable housing के प्रावधान भी रखे हैं। आज पूरे देश में जो छोटे आवासीय क्षेत्रों की जरूरत महसूस की जा रही है, इससे वह जरूरत भी निश्चित रूप से पूरी होगी।

सरकार के द्वारा "श्यामा प्रसाद मुखर्जी रूबन मिशन" की स्थापना की गई, "अमृत योजना" की स्थापना की गई, "स्मार्ट सिटी योजना" की स्थापना की गई। शहरी क्षेत्रों में जे मध्यम वर्गीय, निम्न वर्गीय या गरीब लोग हैं, वे छोटे फ्लैट लेना चाहते हैं। देश के उन गरीब लोगों के लिए, जो भविष्य में अपने सपनों के आवास में बसना चाहते हैं, Affordable Housing Scheme लाकर, उनको रियायत देने का एक बहुत बड़ा काम किया गया है।

मैंने अपने पूर्व वक्तव्य में भी cash transaction के संबंध में कहा था। यूपीए सरकार भी Banking Cash Transaction Tax को लेकर आई थी, हालांकि बाद में उन्होंने इसे withdraw कर लिया था। हम बार-बार यह कहते हैं कि भारत की जो सबसे बड़ी चुनौती है, वह समानान्तर अर्थव्यवस्था की है, जिसको हम parallel economy या informal economy भी कहते हैं। टैक्स चोरी के कारण, भ्रष्टाचार के कारण और काले धन के कारण देश में एक समानान्तर अर्थव्यवस्था खड़ी हो जाती है। इस समानान्तर अर्थव्यवस्था का सबसे बड़ा नुकसान देश के गरीबों को होता है, क्योंकि योजनाओं को बनाते समय जीडीपी का सही आकलन होना चाहिए, ताकि इन योजनाओं का पारदर्शी तरीके से नीचे

[श्री भूपेन्द्र यादव]

के व्यक्ति तक लाभ पहुंच सके, लेकिन इस parallel economy के कारण हम उन तक वह लाभ पहुंचाने में विफल रहते हैं। सरकार ने इस विषय में एक बहुत बड़ा कदम उठाया है और जो cash transaction है, उसकी लिमिट को प्रतिबंधित करके व्यापार, व्यवसाय या लेनदेन के अंदर digital लेन-देन को बढ़ावा देने का काम किया है।

यह सच है कि हमारा देश नौजवानों की ताकत पर खड़ा हुआ देश है। नौजवानों की इस ताकत को बढ़ाने के लिए प्रधान मंत्री की जो एक महत्वाकांक्षी योजना है, वह है 'स्टार्टअप इंडिया'। इस योजना में सरकार के द्वारा tax waiver के लिए पांच साल का प्रावधान किया गया है। देश के वे सारे नौजवान, जो नये service sector में जाना चाहते हैं और जिस किसी भी शैक्षणिक संस्थान में पास करके technology के माध्यम से या digital माध्यम से एक नयी शुरुआत करना चाहते हैं, उनको ताकत देने के लिए, भरोसा देने के लिए स्टार्टअप इंडिया योजना में tax waiver दे करके, सरकार ने उनको आगे बढ़ाने का काम किया है।

पेंशन के विषय में भी सरकार के द्वारा 'National Pension Scheme' लाकर एक बहुत बड़ी रियायत दी गई है, जो सरकार का एक बहुत बड़ा सकारात्मक कदम है। आज जो सबसे बड़ा विषय इस देश के सामने है, वह यह है कि हम सभी राजनैतिक क्षेत्र में हैं, इसलिए आज सबसे महत्वपूर्ण यह है कि political funding में transparency आनी चाहिए। महोदय, political funding के अंतर्गत राजनीतिक दलों को चलाने के लिए जो भी पैसा मिलता है, उसमें ईमानदारी और शुचिता आनी चाहिए। Political funding में जो ईमानदारी का विषय है, वह महात्मा गांधी जी का trusteeship का ही सिद्धान्त है। महात्मा गांधी जी का जो trusteeship का सिद्धान्त है, उसके अनुसार राजनीतिक दलों को अपने लेन-देन के अंदर, अपने व्यवसाय के अन्दर, जो भी पैसा हम ले रहे हैं, उसकी transparency रखनी चाहिए। सरकार ने प्राइवेट कंपनियों को जो 7.50 परसेंट की लिमिट को छोड़ने का काम किया है, वह इसी दिशा में उठाया गया एक कदम है। इसका फायदा यह होगा कि प्राइवेट कंपनियों को राजनीतिक दलों को पैसा देने में अब किसी प्रकार की हिचकिचाहट नहीं होगी और वे किसी भी राजनीतिक दल को पैसा दे सकेंगी। सरकार ने जो political bond जारी करने का काम किया है, वह इसी दिशा में बढ़ाया गया एक कदम है। कई बार ऐसा लगता है कि पैसा देने के बाद, हमारी राजनीतिक प्रतिबद्धता या राजनीतिक विरोधाभास के कारण व्यवसायी वर्ग उसकी चपेट में न आए। इसलिए सरकार जो political bond का विषय लेकर आई है, उसे इसे आगे बढ़ाना चाहिए।

महोदय, सरकार ने राजनीतिक दलों को बिना चैक के 20 हजार रुपए की सीमा को घटाकर दो हजार किया है, वह भी ठीक किया गया है। ऐसा करने से होगा यह कि कम से कम जो नीचे के स्तर पर, गांवों में जो सभाएं वगैरह होती हैं, वहां पर कोई दिक्कत नहीं आएगी और राजनीतिक कार्य चलता रहेगा। राजनीतिक फंडिंग के नाम हम केवल अवैध धन बनाएंगे, बिचौलियों को खड़ा करेंगे, तो यह उचित नहीं होगा। मेरा तो यह माना है कि राजनीतिक आदमी यदि ईमानदारी से काम करता है, तो उसे पब्लिक ही इतना सपोर्ट देती है कि उसे उद्योगपतियों से धन लेने की आवश्यकता ही नहीं पड़ती है। राजनीतिक लोग जनता के उस प्यार और ताकत को आगे बढ़ाने का काम करें। इसलिए Political funding के विषयों को और आगे बढ़ाने की काफी जरूरत है।



महोदय, एक विषय "आधार" का चलता है। मैं आधार के विषय में कहना चाहता हूँ कि जब यूपीए सरकार के समय आधार बना था, तो उस समय एक विषय उठा था कि उसकी accountability कहां पर फिक्स होगी। हमारी सरकार ने आधार को जो कानूनी स्वरूप दिया है, वह इसलिए जरूरी है, ताकि आधार की इस देश की संसद के प्रति प्रतिबद्धता और एकाउंटेबिलिटी निर्धारित हो। इससे अब होगा यह कि देश में ऊपर से विभिन्न योजनाओं के लिए जो पैसा दिया जाएगा, वह पैसा नीचे तक सही प्रवाह के साथ जाएगा। इसलिए आधार को PAN Card के साथ जोड़ा गया है। हम बहुत सारी चीजों में देखते हैं कि PAN Card का दुगुना या तिगुनी संख्या में होना, PAN Card का किसी तरह बन जाना, इसके बनने के बाद एमाउंट का डिडक्शन हो जाना है - जब हमने transaction का बिल्कुल transparent करने का काम किया है, तो फिर हम उसे आधार के साथ link देकर के identify को क्यों नहीं जोड़ सकते, इसलिए इसे जोड़ा जाना चाहिए। जब सरकार, जो ज्यादा से ज्यादा पैसा, राजनीतिक दलों को चन्दे के रूप में दिया जाता है, उसके संबंध में transparency लाई है, तो देश के सब नागरिकों का यह दायित्व है कि हम उस शासन व्यवस्था की ओर बढ़ें, जहां ईमानदारी से हम लोग इस व्यवस्था को आगे बढ़ा सकें।

महोदय, सरकार ने जो 17 tribunals के विषय में अपना कदम उठाया है, वह भी उचित है। बीच में पार्लियामेंटरी कमेटी के माध्यम से भी सारे ट्रिब्यूनल्स में एकरूपता आए, काम को करने में एकरूपता आए और जिस प्रकार से ट्रिब्यूनल्स की संख्या बढ़ रही है, यदि देखा जाए, तो उस अनुपात में जज भी नहीं मिल पा रहे हैं। जब हम लोगों ने Select Committee में SARFAESI Act पर विचार किया था, तो यह ध्यान में आया था कि SAREAESI Act के जो appellate Tribunals हैं, उनमें retired judge आना भी नहीं चाहते हैं, क्योंकि ट्रिब्यूनल्स बहुत सारे हो गए हैं। तब भी उस समय एक *ad hoc* arrangement किया गया था कि SARFAESI Act के ट्रिब्यूनल का अगर उसी similar situation में कोई और जज है, तो जो विवाद हैं, कम से कम उन विवादों को सही समय पर निर्णीत किया जाए। इसका संदर्भ उससे नहीं जुड़ता है, लेकिन भविष्य में भी, जिस प्रकार से नए-नए कानून आ रहे हैं और जिस प्रकार से एक पूरा globalization का विषय आ रहा है और नए-नए विषयों में हम authority ला रहे हैं, उससे भी इनमें एकरूपता और समरूपता आना बहुत आवश्यक है। इसलिए मैं कहना चाहूंगा कि सरकार ने अपने बजट के माध्यम से crony capitalism नाम की किसी नई व्यवस्था को जन्म नहीं दिया है, बल्कि देश को एक पारदर्शी व्यवस्था देने का काम किया है। जहां तक संघीय ढांचे की बात है, मेरा यह मानना है कि संघीय ढांचे में लम्बे समय से जो समस्या पूरे देश में थी, जितनी भी विकास की परियोजनाएं थीं, वे इसलिए पूरी नहीं हो पाती थीं कि एक राज्य से दूसरे राज्य के बीच में और एक department से दूसरे department के बीच में वर्षों से समस्याएं लटकी रहती थीं। माननीय प्रधान मंत्री, श्री नरेन्द्र भाई मोदी जी ने 'प्रगति' जैसे कदम को उठा कर सभी राज्यों के साथ समन्वित बातचीत की है, कितने भी लाख करोड़ के ऐसे प्रोजेक्ट्स हैं, जिन पर लम्बे समय से निर्णय नहीं लिये जा रहे थे, अनिर्णय के शिकार होने के कारण विभिन्न राज्यों के बीच में जो परियोजनाएँ थीं, वे परियोजनाएँ पूरी नहीं हो पा रही थीं, उन परियोजनाओं को पूरा करने का काम किया। इसके साथ ही साथ जब वित्त आयोग की सिफारिश आयी और राज्यों को मिलने वाली राशि में जो 10 प्रतिशत वृद्धि होने की बात थी, तो केन्द्र सरकार ने बिना किसी संकोच के राज्यों को मिलने वाली राशि में बढ़ोतरी

[श्री भूपेन्द्र यादव]

की। इतना ही नहीं किया, बार-बार इस देश के पंचायती राज की समितियों की यह माँग थी कि देश में नीचे की जो पंचायती राज की संस्थाएँ हैं, उनको आर्थिक ताकत दी जाए, तो उनके 29 प्रोग्राम्स भी तय किये गये, उनको भी संसाधन देने का काम संघीय ढाँचे को मज़बूत बनाने के लिए हमारी सरकार ने किया।

वित्त विधेयक के विषय में कई बार चर्चा चलती है। तो कोई भी विधेयक वित्त विधेयक है या नहीं है, इसको तय करने का अधिकार लोक सभा के स्पीकर को होता है। हम सब राजनीतिज्ञ इस लोकतंत्र के अंतर्गत अपनी-अपनी पार्टियों से चुनाव लड़ कर आते हैं, लेकिन संसद की सर्वोच्चता और स्पीकर की सर्वोच्चता के आधार पर ही हमारे देश के लोकतंत्र का शासन चलता है। इसलिए जहाँ तक यह विषय उठता है, किसी एक सदन से दूसरे सदन की तुलना नहीं की जा सकती, सभी सदनों का समान महत्व है और जो राज्य सभा है, यह तो उच्च सदन है और उच्च सदन होने के साथ-साथ राज्य सभा में सभी विषयों पर विचार किया जाता है। लेकिन जो संवैधानिक व्यवस्थाएँ हैं और संवैधानिक व्यवस्थाओं में जो संतुलन बनाने की बात की गई है, वह संतुलन बनाने की बात हमारे देश के संविधान निर्माताओं ने की है। इसलिए हमारी सरकार की जो तीन साल की नीतियाँ रही हैं, वे तीन साल की नीतियाँ कम से कम इस मायने में बहुत बेहतरीन रही हैं कि हमने नोटबंदी जैसे विषय पर साहसिक फैसला करके देश के गरीबों के हित में साहसिक निर्णय लेने का फैसला किया है। अब यह तय हो गया है कि केवल देशभक्ति का भाषण दे देना ही देशभक्ति नहीं है, बल्कि गरीबों के लिए काम करना, गरीब-कल्याणकारी योजनाएँ लागू करना एवं गरीबों के हित में साहसिक निर्णय लेना देशभक्ति है। इसलिए एक थोड़े समय के अन्दर अगर 25 करोड़ 'जन-धन' खाते खोले गए, देश का एक बड़ा वर्ग ऐसा था, जोकि उस क्षेत्र में था, जहाँ उसकी एक संगठित इनकम नहीं थी, उसको एक थोड़े समय के अन्दर बीमा का सुरक्षा कवच दे देना, देश में एक निर्धारित समय के अन्दर किसान को 'Soil Health Card' दे देना, देश में जो लम्बित परियोजनाएँ थीं, एक निर्धारित समय के अन्दर 'प्रगति' के माध्यम से उनको बहुत तेजी से कार्य करने के लिए आगे बढ़ाया गया।

मैं उस पर कहना चाहता हूँ, जो इस सदन में बहुत बड़े अर्थशास्त्रियों ने कहा। उन्होंने कहा कि देश में नोटबंदी के फैसले के कारण जीडीपी की क्या स्थिति होगी, लेकिन आंकड़े आपके सामने हैं। देश के राजस्व के रिकॉर्ड के बढ़ने के आंकड़े आपके सामने हैं। देश की सरकार बहुत प्रतिबद्धता के साथ यह कार्य कर रही है। तीन सालों में पहली बार ऐसा हुआ कि देश के किसानों को यूरिया के लिए कहीं लाइन में नहीं लगना पड़ा, तीन सालों में पहली बार ऐसा हुआ कि 1 करोड़ 37 लाख लोगों को सीधा-सीधा 'मुद्रा' का लाभ मिला, तीन सालों में पहली बार ऐसा हुआ कि देश में 25 करोड़ लोगों के 'जन-धन' के खाते खुले और पहली बार ऐसा हुआ कि देश के करोड़ों लोगों के हित में राजनीति से ऊपर उठकर निर्णय लिये गये। इसलिए देश के संघीय ढाँचे को मज़बूत बनाने के लिए, देश के गरीब के आर्थिक सशक्तिकरण के लिए और मध्यमवर्गीय लोगों को ताकत देने के लिए सरकार ने जो कार्य किये हैं, मेरा यह मानना है कि यह वित्त विधेयक जो सरकार के द्वारा प्रस्तुत किया गया है, तीन सालों

में सरकार ने हिन्दुस्तान में काफी कार्य किये हैं। दुनिया में मैक्सिमम वेल्फेयर स्टेट की बात की जाती है, लेकिन हमारे यहाँ जो परिकल्पना है, वह 'सर्वे भवन्तु सुखिनः' है और 'सर्वे भवन्तु सुखिनः' का हिन्दी में अर्थ होता है- 'सबका साथ, सबका विकास'। इसको करने में हम सब कामायब होंगे। बहुत-बहुत धन्यवाद।

**श्री नरेश अग्रवाल:** माननीय उपसभाध्यक्ष जी, हमारे दोनों काबिल वकीलों ने अपनी-अपनी बातों को रखा। इनमें से एक मुझसे बड़े हैं और एक मुझसे छोटे हैं। आदरणीय कपिल सिब्बल जी ने अपनी बातों को रखा और भूपेन्द्र भाई ने भी अपनी बातों को रखा। हम दोनों से असहमति नहीं करेंगे, लेकिन कहीं न कहीं विचारों में मतभेद है। कपिल भाई ने जिन बातों को रखा, उनसे मैं पूर्ण सहमत हूँ और भूपेन्द्र भाई ने जो तर्क दिए हैं, उनमें मैं अपना भी तर्क रखना चाहता हूँ ताकि मैं अपने तर्कों के आधार पर इस सदन के माध्यम से जनता के बीच कम से कम यह रख सकूँ कि उनमें से कितने असत्य हैं और कितने गलत हैं।

हमारे काबिल पूर्व प्रधान मंत्री जी यहां बैठे हुए हैं। मैंने उस दिन भी यह बात कही थी, जब मैंने बजट भाषण पर अपनी बात रखी थी और आज फिर कह रहा हूँ। जब नोटबंदी हुई थी, तब आदरणीय मनमोहन सिंह जी ने इस सदन में कहा था कि इसके कारण जीडीपी 2 परसेंट गिरेगा। इस बात को उस समय भी सबने गंभीरता से लिया था और मैं आज भी गंभीरता से कहता हूँ। माननीय वित्त मंत्री जी चले गए, वित्त राज्य मंत्री जी बैठे हैं, कि अगर आप सही आंकड़े देंगे, तो शायद आपकी नीतियां जनता के बीच सही रूप से पहुंचेंगी। मैंने इतने सालों की राजनीति में योजनाओं का नाम बहुत सुना, योजनाओं के स्वरूप के बारे में बहुत सुना, इनके लिए धन के आबंटन के बारे में भी सुना, लेकिन इन योजनाओं का रिजल्ट जनता या धरती पर कैसा मिला, यह नहीं सुना। अगर हमने इस पर चिंतन किया होता, तो शायद सही चीज, सही तथ्य और सही जानकारी हमारे सामने आती। मैं चाहूंगा कि जब माननीय वित्त मंत्री जी अपना जवाब दें, तो यह जरूर बताएं कि माननीय मनमोहन सिंह जी ने जो बात कही थी कि जीडीपी में 2 परसेंट की गिरावट आएगी, अगर ऐसा हुआ, तो देश की क्या हालत होगी? आपने 8 परसेंट से ऊपर जीडीपी का वायदा किया था और आज आप 7.4 परसेंट की बात करते हैं। मनमोहन सिंह जी ने जीडीपी में दो परसेंट गिरावट की जो बात कही है, अगर देश का जीडीपी 8 से 6 परसेंट पर आ गया, तो देश की क्या हालत होगी? हमारे सामने क्या स्थिति होगी, आखिर हम इसका भी तो आकलन कर लें? यह ठीक है कि हमारी भाषा बदलती है। जब नेता, सदन, नेता, प्रतिपक्ष थे, मैं उनके विचारों को सुनता था, तब उनके विचार आज के विचारों से बिल्कुल अलग थे। भूपेन्द्र भाई, आप भी जब उधर बैठते थे, तब आप हमारे विचारों से सहमत थे, हो सकता है कि आज सहमत न हों। यह राजनैतिक मजबूरी है, लेकिन हमें राजनीति में कहीं न कहीं सत्यता पर चलना ही पड़ेगा।

हमें इस बात पर बड़ी खुशी है कि देश में पहली सरकार आई है, जो जनता को समझाने में सफल हो गई। इस देश में आज तक जितनी सरकारें आई हैं, सबने "गरीबी हटाओ" का नारा दिया है, लेकिन यह पहली सरकार आई है, जिसने "अमीरी हटाओ" का नारा दिया है। गरीबी हटाने की बात सब करते हैं। कपिल भाई ने फिगर दी और पूछा कि इनकम टैक्स देने वालों की संख्या क्यों नहीं बढ़ती है? आज देश में केवल 67 लाख लोग ही इनकम टैक्स देते हैं। 125 करोड़ की आबादी वाले इस देश में

[श्री नरेश अग्रवाल]

अगर मात्र 67 लाख लोग इनकम टैक्स दे रहे हैं, तो इसका क्या कारण है? हम इतने सालों से उनकी फिगर क्यों नहीं बढ़ा पा रहे हैं? हम सबको इसकी चिंता है कि इतनी बड़ी आबादी वाले देश में सिर्फ 67 लाख लोग ही इनकम टैक्स देते हैं। आज जितने भी डेवलपिंग देश हैं, उन सभी देशों में इनकम टैक्स देने वाले लोगों की संख्या उनकी आबादी का कम से कम 10 परसेंट है, लेकिन हिन्दुस्तान का दुर्भाग्य है कि हम इनकम टैक्स देने वालों की संख्या को अपनी आबादी के 2-3 परसेंट से ऊपर बढ़ा ही नहीं पा रहे हैं। अगर वेतनभोगियों की संख्या जोड़ लीजिए, तो उसकी संख्या बढ़ जाएगी, लेकिन हमें वेतनभोगियों की संख्या इसमें नहीं लानी चाहिए, क्योंकि वे तो automatic इनकम टैक्स के अंदर आते हैं। हम इसकी संख्या कैसे बढ़ाएंगे? खाली कह देने से तो यह नहीं बढ़ जाएगा।

मुझे माननीय वित्त मंत्री जी के उस भाषण पर बहुत दुख हुआ कि हम सदन के माध्यम से देश की जनता को चोर कहें, सदन के माध्यम से देश की जनता को कहें कि इस देश में लोगों की आदत टैक्स बचाने की है, टैक्स चुराने की है, इनकम टैक्स न देने की है। मैं इन बातों को बहुत अच्छा नहीं समझता हूँ। हम इसके लिए क्या उपाय करें?

आज देश में गरीबों की संख्या कितनी है, हम आज तक यह तय नहीं कर पाए हैं। प्लानिंग कमीशन इसके लिए चार कमीशन बैठा चुका है, लेकिन आज भी हमें यह नहीं मालूम कि हमारे देश में गरीबों की संख्या कितनी है, गरीब की परिभाषा क्या है, हम कैसे गरीबी दूर करेंगे। अगर आप अमीरी हटाइएगा, तो इनकम टैक्स देने वालों की संख्या और कम होगी। यह दुर्भाग्य है कि मैं व्यापारियों की बहुत पैरवी नहीं करता हूँ, जो नोटबंदी के समय सरकार को सबसे ज्यादा गाली दे रहे थे। उनके भी वोट बीजेपी में निकल आए हैं। सुनारों ने 42 दिन हड़ताल की। हमने EVM को इसी कारण दोषी ठहराया। यहां सतीश जी बैठे हैं, उन्होंने भी यह मामला उठाया था। हमारा शक इसी कारण EVM पर हुआ कि जहां गरीब रहते थे, वहां भी आप जीते और जहां अमीर रहते थे, वहां भी आप जीते।

**विधि और न्याय मंत्री तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री रवि शंकर प्रसाद):**  
दिल का दर्द बहुत है।...(व्यवधान)...

**श्री नरेश अग्रवाल:** आखिर क्या कारण था? जब हमने उनसे पूछा कि अगर आप भाजपा के खिलाफ वोट देकर आए थे, फिर वोट उनके पक्ष में कैसे निकला? मैंने इसलिए EVM पर शक किया और उसकी पैरवी करना बंद कर दिया। लेकिन जीत को लेकर आए मदमस्त मत हो जाइए कि हम जीत गए। इसे देश का mandate मत समझ लीजिए। मैंने 1984 में राजीव जी को लोक सभा में 412 सीटें जीतते देखा है। कांग्रेस उस समय देश में 412 सीटें जीतकर आई थी, लेकिन 5 साल बाद उनका क्या हश्र हुआ? बी.जे.पी. को लोक सभा में हमने दो सीटों पर सिमटते देखा था। अटल जी को भी हमने हारते हुए दिल्ली में देखा है। ठीक है, आप आज मदमस्त हैं, लेकिन मदमस्त होने का मतलब यह नहीं है कि आप सत्ता में आकर अहंकारमय हो जाएं।

Article 109 and Article 110 की आपने बात की। हम लोगों ने हरदम Money Bill पर विवाद किया। हमारा हरदम कहना था कि Council of States में, Article 109 के अंदर हमारे अधिकारों को

सीमित कर दिया गया है और Article 110 में Hon. Speaker को powers दे दी गई कि वे decide करें कि कौन सा बिल Money Bill होगा, लेकिन Art. 110 में जो conditions लगाई गई हैं, क्या यह Money Bill उन conditions के अंतर्गत है? आप तमाम Tribunals को change कर रहे हैं। आप change करके कह रहे हैं कि किस Tribunals को कहाँ ले जाएं? आप तमाम Acts change करने का जा रहे हैं। फिर हमारा Standing Committee में होने का क्या फायदा? Standing Committee किस उद्देश्य से बनाई गई थी? अगर आप Finance Bill में सब कुछ रखकर चेंज करने की बात करेंगे और हमारे अधिकारों का हनन करेंगे, फिर कहीं-न-कहीं तो हम चिन्तित होंगे, कहीं-न-कहीं हम विरोध करेंगे। आप अभी कह रहे थे कि Finance Bill इसीलिए लाया गया, क्योंकि इस सदन को अधिकार नहीं है। हम Finance Bill पर मात्र बहस कर सकते हैं। अगर हम amendments लेकर Lower House में चले गए, Lower House उन्हें स्वीकार करे या न करे, उसे ही अंतिम मान लिया जाएगा, फिर इस सदन में नहीं आएगा। हमने कई बार कहा कि आप एक amendment क्यों नहीं लाते, अगर आप वाकई में चाहते हैं, तो एक Constitutional Amendment लेकर आएँ कि Financial matters में भी राज्य सभा को उतनी ही powers होंगी, जितनी अन्य matters में है। फिर शायद उस सदन में बहुमत के आधार पर आप सोच में कहीं-न-कहीं बदलाव लाएँगे, अन्यथा Art. 109 and Art. 110 का उपयोग करके, हो सकता है कि आज आप इसका फायदा उठा लें, लेकिन एक बात मैं कह देता हूँ कि इससे वास्तव में संविधान की रक्षा नहीं हो पाएगी। संविधान की आड़ में अगर आप इस सदन में बहुमत कम होने की स्थिति से बचना चाहते हैं, तो यह प्रजातंत्र में बहुत अच्छा नहीं है।

महोदय, बजट आए हुए लगभग 40 दिन बीत चुके हैं। इस दौरान 40 संशोधन आपने प्रस्तुत कर दिए। मैं देख रहा था कि इसमें Tribunals कितने हैं? आप इसमें 8 Tribunals and 17 Acts को change कर रहे हैं, जिसमें Airport Authority वाला Act भी है, Military वाला Act भी है, Electricity Act, आदि सभी शामिल हैं। आपने सारे Acts को Finance Bill में शामिल कर लिया है। क्या जरूरत है कि Tribunals में आप Retired Judges को रखेंगे? सारी बातों को हमने discuss किया है, लेकिन क्यों आप इसमें 70 साल तक के Retired Judges को रखेंगे? मानवाधिकार आयोग में वह आजीवन रहेगा, उसमें age का कोई प्रावधान ही नहीं है। हमने क्या उन्हीं के नौकरी देने का ठेका ले रखा है? क्या हमारे देश में उन क्षेत्रों के योग्य व्यक्तियों की कमी हो गई है? यह दुर्भाग्य की बात है कि हमने IAS and Judiciary को सर्वोच्च मान लिया और सारे पद उन्हीं के लिए रिजर्व कर दिए। उन्हें संवैधानिक बना दिया, चाहे वह Election Commission हो या कोई और हो। जब हमने उन्हें ऐसे पदों पर बिठा दिया तो उनका डंडा हम पर भी चलने लगा। मैं कहता हूँ कि देश में हम Experts को आगे क्यों नहीं बढ़ाना चाहते? बहुत से देशों में वहाँ के Secretaries स्वयं experts होते हैं। IAS के लिए हिन्दुस्तान में अंग्रेज कानून बना गए थे। जो पहले ICS थे, उन्हें बदलकर हमने IAS कर दिया और आज तक उन्हीं कानूनों के तहत चल रहे हैं। आज आई.ए.एस. ने सारे डायरेक्टोरेट्स खत्म कर दिए, डायरेक्टर्स की कोई पॉवर ही नहीं रह गई, सब सेक्रेट्रीज की पॉवर हो गई। हमने एक तरीके से एक्सपर्ट को खत्म कर दिया। अगर हम कंट्री में बदलाव चाहते हैं और आपकी बहुमत की सरकार है, तो आप बदलाव के लिए आगे आइए, हम सब तैयार हैं। देश के जो अच्छे इकोनॉमिस्ट्स हैं, अच्छे साइंटिस्ट्स हैं या अन्य क्षेत्रों में ऐसे लोग हैं, उनको ट्रिब्यूनल्स में बिठाइए, उनको आयोगों में बिठाइए,

[श्री नरेश अग्रवाल]

तो कम से कम सुधार आएगा और एक नई चीज़ तो आएगी, नहीं तो आप कहाँ से नई चीज़ें लाएँगे? आप 40 संशोधन ले आए। हमें तो लग रहा है कि कहीं न कहीं प्रधान मंत्री जी, वित्त मंत्री जी या सरकार के बीच मतभेद हैं, तभी तो इतने संशोधन आ गए, अगर नहीं होते, तो संशोधन क्यों लाते? आप इनको अब लाए हैं। जब आप बजट लाए थे, तो उसी के साथ एक बार मैं इन सबको ले आते! या तो आपकी नीयत दूसरी है या आपकी सोच दूसरी है, मैं नहीं कह सकता कि क्या है।

आपने बजट में 3 लाख रुपए नकद लेन-देन की बात कही थी, उसको घटाकर आपने 2 लाख कर दिया और यह कह दिया कि अगर पकड़े गए, तो उतना जुर्माना भी लगेगा। आज आपने तमाम जगहों पर "पैन" अनिवार्य किया हुआ है और उसके साथ "आधार" कार्ड भी लगा दिया है। हमारे देश में आज भी नकद लेन-देन की व्यवस्था सबसे ज्यादा गाँवों में है। आज गाँव का गरीब भी जब दुकान पर अपनी बेटी या बेटे की शादी के लिए सामान लेने जाता है, तो चाहे वह चाँदी के गहने खरीदे, सोने के गहने खरीदे या अन्य चीज़ें खरीदे, उनकी पेमेन्ट वह नकद में ही करता है। भूपेन्द्र भाई, आप भी राजस्थान के हैं। राजस्थान में कितनी अमीरी है, राजस्थान के गाँवों में रहने वाले कितने लोग बाई चेक पेमेन्ट कर रहे हैं, कितने लोग "पैन" के आधार पर पेमेंट कर रहे हैं?

आप जो "डिजिटल इंडिया" की बात करते हैं, वह "डिजिटल इंडिया" तभी संभव है, जब आप एजुकेशन हंड्रेड परसेंट कर दें और लोगों में चेतना बढ़ा दें। अगर आप एजुकेशन हंड्रेड परसेंट कर दें, तो हमारी आबादी की समस्या भी समाप्त हो जाएगी। आप जान-बूझकर 3 लाख को 2 लाख कर रहे हैं। आप कहते हैं कि हम प्लास्टिक मनी पर जाएँगे, लेकिन इससे समस्या और बढ़ जाएगी। आप तो व्यापारी को चोर बनाने के लिए कह ही रहे हैं कि तुम गलत काम करो, 3 लाख की जगह 2 लाख और 1 लाख के दो बिल काट दो, एक पति के नाम पर काट दो और दूसरा पत्नी के नाम पर काट दो, तो 3 लाख रुपये का भुगतान एक घर से हो गया। इस तरह से आप उनको खुद ही इस बात के लिए प्रोत्साहित कर रहे हैं। आप पहले देश के सामाजिक ढाँचे को तो सुधारिए, देश की सामाजिक सोच को तो सुधारिए, देश की परिस्थिति को तो ठीक कीजिए, उसके बाद आप "डिजिटल इंडिया" की बात कीजिए। अगर आप सोचते हैं कि "डिजिटल इंडिया" के नाम पर अभी स्वीप कर गए हैं, तो ऐसा नहीं है। इसका तो तब पता चलेगा, जब पाँच साल बाद और दो साल बाद चुनाव आएगा। आपने उत्तर प्रदेश में हमारे स्वामी जी को बिठाकर अभी से अपना एजेंडा बता दिया है। अब तो बड़ी खुशी हो रही है कि कम से कम साधु-सन्त भी प्रधान मंत्री और मुख्य मंत्री बन सकते हैं। ऐसा पहली बार हुआ है, तो अब रास्ता खुल गया है। ...**(व्यवधान)**... एक रास्ता खुल गया है। बनारस में एक मंदिर है, जो बहुत चलता है। वहाँ एक साधु जी हैं, जो किसी से कह रहे थे कि अब हम मेयर का चुनाव लड़ेंगे। जब स्वामी जी मुख्य मंत्री हो सकते हैं, तो हम मेयर क्यों नहीं हो सकते? अब तो तमाम मठों के मठाधीश निकल पड़ेंगे कि ये सारे पथ तो हम लोगों को ...**(व्यवधान)**... थोड़े दिनों में यह हो सकता है कि यहाँ भी वे ही दिखें, मजबूरी होगी। ...**(व्यवधान)**... अच्छा, वे भी जाएँगे, साधु-महात्मा बन जाएँगे, क्योंकि उन्हें सब आशीर्वाद ...**(व्यवधान)**... जैसे कोई महात्मा जब किसी के घर में आता है, तो हम लोगों को आदत पड़ गई है, हम सब लोग उसके चरणबद्ध हो जाते हैं। हम यह नहीं जानते कि महात्मा के क्या-क्या कर्म हैं। हम सब उसके चरणबद्ध हो जाते हैं और अगर कहीं माइक पकड़ा दिया जाए, तो हम उनको इतना

बड़ा साधु-सन्त बताने लगते हैं कि उनके विचारों से देश को बहुत लाभ मिलेगा। मैं कहना नहीं चाहता हूँ। मैं यह क्यों कह रहा हूँ? लेकिन अगर यह सोच लोगों की बन गई कि हम मेयर बन सकते हैं, अगर पोलिटिकल लोगों को पोलिटिकल सिस्टम में नहीं डाला गया, अगर पोलिटिकल सोच के लोग पोलिटिकल सिस्टम से दूर होते चले गए, तो बहुत दिनों तक साम्प्रदायिकता के आधार पर सत्ता की कोशिश नहीं रखा जा सकता है। हमने बहुत लोगों को सत्ता में साम्प्रदायिक आधार पर आते देखा है, लेकिन हमने उनको बहुत जल्दी जाते भी देखा है। मैं चाहूँगा कि इन चीज़ों पर आप बहुत ध्यान दें।

जब कम्पनी लॉ के अमेंडमेंट्स आए थे, तो यहाँ यह डिक्लेयर हुआ था कि कम्पनी लॉ के लिए हम कमिटी बना देंगे और उसमें जो भी सुझाव आएँगे, उन सुझावों पर तीन महीने के अंदर विचार करके कम्पनी लॉ के जो अमेंडमेंट्स होंगे, उन अमेंडमेंट्स के साथ हम कम्पनी लॉ को इस सदन में लाएँगे। अब साल भर से ऊपर हो गया, कितने अमेंडमेंट्स कम्पनी लॉ में सुधार के लिए आए? क्यों नहीं उन अमेंडमेंट्स के साथ कम्पनी लॉ को इस सदन में रखा गया है? क्या कम्पनी लॉ में कमजोरी थी? कपिल सिब्बल जी ने बताया कि तमाम कम्पनियों में क्या आपने नियम बना दिए, क्या आपने अमेंडमेंट्स कर दिए? इनकम टैक्स में आप सारी पॉवर्स इन्कम टैक्स अधिकारियों को देते चले जा रहे हैं। वे चाहे जिस के घर पर रेड कर दें, चाहे जिसका घर सीज़ कर दें, चाहे जिसके अकाउंट्स सीज़ कर दें। इस तरह से तो आप भ्रष्टाचार को बढ़ावा दे रहे हैं।

हमारे उत्तर प्रदेश में एक "एंटी रोमियो" स्क्वाड चला है। पता नहीं 'रोमियो' वर्ड कहां से आया है? क्या यह रोम से आया है? पहले तो कांग्रेस पर रोम का आरोप लगाया जाता था। ...**(व्यवधान)**... हमारे उत्तर प्रदेश में "एंटी रोमियो" स्क्वाड चला है, इसको हम समझ नहीं पाये कि यह क्या है? अब तो भाई-बहन साथ जा रहे हैं, चाचा-भतीजी साथ जा रहे हैं, तो "एंटी रोमियो" स्क्वाड पकड़ लेता है। मैं आपको एक मिसाल देकर बता सकता हूँ। परसों कानपुर में जो हुआ है, वह सारे अखबार में छपा है, कहां भाई-बहन, कहां क्या? आखिर क्या हो रहा है? हम 21वीं सदी में लड़का-लड़की पर शक करने लगे हैं। हम प्रेम पर भी कानून बनाने लगे हैं? जिस देश में प्रेम पर कानून बनने लगेगा, वह देश कैसे आधुनिकता में आगे बढ़ पायेगा? आप दसवीं सदी की सोच को छोड़िए।

**श्री दिग्विजय सिंह (मध्य प्रदेश):** राधा-कृष्ण का क्या होता।

**श्री नरेश अग्रवाल:** अब इन्होंने तो राधा को अलग कर दिया, कृष्ण जी को ले लिया। आपने पॉलिटिकल चंदा की बात कही है। बड़े जोर-शोर से कह दिया कि 2,000 से ऊपर नगद चंदा नहीं लिया जाएगा। क्या आप पॉलिटिकल बाँड्स ले आए? हम तो विपक्ष में हैं, अब हमें कौन चंदा देगा? आपने चंदा देने वालों को ऐसा रास्ता बता दिया कि आप बाँड खरीद लीजिए और बाँड में आपका नाम गुप्त रखा जाएगा तथा पॉलिटिकल पार्टी को चाहे जितने बाँड्स दे दीजिए। बाँड तो आपको मिलेंगे, हमें क्या मिलेगा, इनको भी क्या मिलेगा? आपने जो चुनाव में खर्च किया है, आपने तो अपने कैंडिडेट्स को 28 लाख की सीमा होने पर भी एक-एक करोड़ रुपया दिया है। मीडिया की बात कपिल भाई ने उठाई थी, मैं भी कहता हूँ - मीडिया वाले बैठे हैं, इनके मालिक कितना इनका शोषण कर रहे हैं। कुछ चैनल्स तो ठेके पर दिए जा रहे हैं कि इतने करोड़ रुपये सालाना हमको दो और चैनल पर जिसे चाहो, उसे दिखाओ। इस बात को जानते आप भी हैं और जानते हम भी हैं, मैं कहना नहीं चाहूँगा, लेकिन इन

[श्री नरेश अग्रवाल]

मीडिया वालों की आवाज को आपने दबा दिया है। आपने मीडिया के मालिकों से सांठ-गांठ कर ली है, उनकी टाइमिंग आपने परचेज कर ली है। जितने भी चैनल्स हैं, उन पर आप ही दिखाई देंगे, आपके नेता ही दिखाई देंगे, विपक्ष का कोई नेता दिखाई नहीं देगा। ये अपनी बात independent लिखना चाहें, तो ये अपनी आवाज नहीं लिख सकते हैं। हम लोग जब बाहर कहते हैं, तो वह कहता है कि मैं क्या करूँ, ऊपर से यह आदेश है। इनके वेजिज का क्या होगा? येलो जर्नलिज्म की बात होती है। जो इनके संवाददाता जिले में नियुक्त हैं, वे बेचारे सुबह से शाम तक आपसे क्वेश्चन पूछते रहते हैं, उन बेचारों को कहा जाता है कि एक स्टोरी के आपको 100 रुपये, 200 रुपये, 500 रुपये दिए जाएंगे। उनसे पूछिए कि वे सुबह से शाम तक घूम रहे हैं, वे अपना परिवार कैसे चलायेंगे? क्या येलो जर्नलिज्म से चलायेंगे? क्यों नहीं आप अपने इस फाइनेंस बिल में मीडिया के लोगों की बचत के लिए कुछ ले आये? ये जो यहां संवाददाता बैठे हैं, वहां संवाददाता बैठे हैं, जो सुबह 8.00 बजे से पहले पार्लियामेंट में आ जाते हैं और रात को 8.00 बजे के बाद पार्लियामेंट से निकलते हैं, इनकी ड्यूटी ऑवर्स फिक्स नहीं हैं। इनकी स्टोरी कांट्रैक्ट बेसिस पर है। उनको परमानेंट करने के लिए आप कुछ नहीं लाये हैं। आपने 7th पे कमीशन लागू कर दिया।

**उपसभाध्यक्ष (श्री बसावाराज पाटिल):** नरेश जी, समय का ख्याल रखिए।

**श्री नरेश अग्रवाल:** सर, आप समय-सीमा मत रखिए। पांच के छह घंटे हो जायेंगे। मैं सब important बातों को उठा रहा हूँ। आपने 7th पे कमीशन लागू कर दिया। कल मैं लखनऊ एयरपोर्ट पर बैठा था, तो मुझे को मिलिट्री के कर्नल मिले। उन्होंने कहा कि नरेश जी, मैं आपको टी.वी. पर बहुत सुनता हूँ। आप कम से कम पार्लियामेंट में इस बात को उठा दीजिए कि सेना में 7th पे कमीशन क्यों नहीं लागू हुआ? मैं तो आश्चर्य में पड़ गया, क्योंकि मुझे तो मालूम था कि 7th पे कमीशन लागू हो गया है। उन्होंने बताया कि सेना में 7th पे कमीशन लागू नहीं हुआ है। एक कमेटी बना दी गयी और वह कमेटी निरंतर विचार कर रही है। जो देश के लिए जान दे रहे हैं, कुर्बानी दे रहे हैं, उनके लिए जरूर कीजिए। आप डिफेंस एक्ट को चेंज करने जा रहे हैं, लेकिन देश के उन लोगों के लिए, जो रोज शहीद हो रहे हैं, उनको सातवें वेतन आयोग का लाभ नहीं मिलेगा, तो उचित नहीं होगा। ठीक है, हम लोगों को कोई पे कमीशन न मिले क्योंकि हम लोग बेईमान हैं, चोर हैं, हमारी आमदनी बहुत ज्यादा है, हम कमीशनखोर हैं, देश में सब से भ्रष्ट अगर कोई है, तो नेता हैं। अगर कोई बात हो जाए, तो नेता पर सारा मीडिया शुरू हो जाएगा और मीडिया ने दिखा दिया, तो जज की कनविकट कर देगा और आप लोग तो हम लोगों को कनविकट कर ही रहे हैं, लेकिन उन मिलिट्री के नौजवानों को आखिर कैसे सातवें वेतन आयोग का लाभ मिलेगा, यह माननीय वित्त राज्य मंत्री जी, आप सदन में फाइनेंस बिल पास कराएं तो उनके लिए सातवें वेतन आयोग की घोषणा ही कर दीजिए, तो मैं समझूंगा कि जो देश के लिए कुर्बानी दे रहे हैं, कम-से-कम उन्हें इस फाइनेंस बिल से कुछ मिला। आप हम लोगों को कुछ न दीजिए और दूसरों को न दीजिए, लेकिन वे लोग जो अपने घर से हजारों किलोमीटर दूर माइनस 20 और माइनस 30 डिग्री टेंपरेचर में अपनी जिंदगी गुजार रहे हैं, जहां 6 महीने रहना मुश्किल है क्योंकि वहां 6 महीने रहने से ही उनके हाथ-पैर गलने लग जाएंगे और उनकी शारीरिक क्षमता कम हो जाएगी। सर, अगर उन्हें सातवां वेतन आयोग और सही पेंशन नहीं मिली, तो हम उनके परिवारों को न्याय नहीं दिला सकते। आप वन रेंक, वन पेंशन के बारे में आज तक डिसीजन नहीं ले पाए हैं। आप ने



4.00 P.M.

उन्हें बहुत से एश्योरेंस दे दिए, लेकिन क्या उन्हें सही रूप से उस का लाभ मिला? सर, वन रैंक, वन पेंशन के बारे में कोई निर्णय नहीं हुआ। आखिर ऐसा क्यों है? आखिर इस देश को कहीं से तो सुरक्षित रखिए।

सर, पूर्वोत्तर के एक पूर्व चीफ मिनिस्टर ने सुसाइड किया। अगर आप उनका सुसाइड नोट सदन में पढ़ दें, तो मैं समझूंगा कि सरकार में बहुत हिम्मत है। अगर उनके सुसाइड नोट को सदन में पढ़ दिया जाए, तो उससे देश के सामने बहुत सी चीजें निकलकर आएंगी और फिर शायद हम लोगों पर आरोप नहीं लगेंगे। उस से पता चल जाएगा कि कहां पर क्या है, लेकिन आप हिम्मत नहीं कर पाएंगे।

सर, मैं अपनी बात खत्म करते हुए कहना चाहता हूँ कि हमने किसानों की कर्ज माफी का मुद्दा उठाया। आदरणीय वित्त मंत्री जी ने कह दिया कि हम नहीं करेंगे। हम तो वेट इसलिए कर रहे हैं क्योंकि उन्होंने कहा कि यह विषय राज्यों के अधीन है। हो सकता है, हमारे योगी जी, जो गोरखपुर गए हैं, वे वहां से लौटकर किसानों का कर्जा माफ कर दें। आपने इसे राज्यों पर छोड़ दिया है, लेकिन अगर यह एक राज्य में माफ हुआ तो इस की आग पूरे देश में लग जाएगी क्योंकि महाराष्ट्र, आंध्र प्रदेश, तमिलनाडु के किसान तो सब से ज्यादा आत्महत्या कर रहे हैं। आप विजय माल्या के मामले में 9 हजार करोड़ की छूट दे सकते हैं। एक मोदी हैं, उन्हें जितनी चाहे छूट दे दें, तमाम पूंजीपतियों का एनपीए बैंक्स से रोज माफ किया जा रहा है, लेकिन आप किसानों के मामले में निर्णय क्यों नहीं लेते? हमारे मंत्री चौधरी बीरेन्द्र सिंह जी बैठे हैं, आप तो जिंदगीभर किसानों की ही बात करते रहे हैं, इस का burden एक लाख करोड़ तो पड़ेगा, लेकिन इतना तो आपको कूड ऑइल सस्ता होने से पेट्रोलियम प्रोडक्ट्स पर बच रहा है। आज आप सदन में जवाब देते समय घोषणा कर दीजिए कि हम किसानों का कर्जा माफ करते हैं, तो मैं समझूंगा कि इस का श्रेय आपको मिला और देश के किसानों के प्रति न्याय हुआ। गरीब, किसान, बेरोजगार सब परेशान है क्योंकि कोई नीति नहीं है। आपने 2 करोड़ नौकरियां देने की बात कही थी, लेकिन एक आदमी को आपने नौकरी नहीं दी है। बेरोजगारों की संख्या रोज बढ़ रही है। आपने रेलवे में नौकरी बंद कर दी, ऐरोप्लेन में नौकरी बंद कर दी और आप सिर्फ कांटेक्ट पर नौकरी दे रहे हैं। आपने अगर "मनरेगा" को नौकरी मान लिया, तो क्या होगा? आप देश में एक वर्ग को अलग मत कीजिए। आपने कहा कि अब जो हज़ करने जाएगा, उस में PAN अनिवार्य होगा। यह आपका एक नया कानून बन गया। मैं तो आप से सिर्फ इतना कहूंगा कि जो देश के सामने वास्तविक समस्याएं हैं, अगर उन से निपटने के लिए आप आगे नहीं आए, इस देश के वास्तविक स्वरूप को बदलने के लिए हम आगे नहीं आए, तो इतना बहुमत आपको मिला है, हम तो कहते हैं कि आप इन चीजों को लाइए, मत डरिए।

यहाँ आपका बहुमत नहीं है, लेकिन हम सभी देश हित में, अपनी पार्टी के एजेंडे से अलग देश के पक्ष में खड़े होंगे। आप लाएं, तो किसानों, बेरोजगारों, नौजवानों, दलितों आदि के लिए लाएं। आज यह मुद्दा उठा कि तीन आयोगों, पिछड़ा वर्ग आयोग, अल्पसंख्यक आयोग और अनुसूचित जाति आयोग, इन तीनों आयोगों के न अध्यक्ष हैं, न मेम्बर हैं। आप अस्सी परसेंट आबादी को उपेक्षित कर देना चाहते हैं। ...**(व्यवधान)**...

**उपसभाध्यक्ष (श्री बसावाराज पाटिल):** नरेश जी, समाप्त कीजिए।

**श्री नरेश अग्रवाल:** लाचार कर देना चाहते हैं। आप \* के एजेंडे को, देश में आरक्षण खत्म हो, उसको थोपना चाहते हैं। हम सब इसका विरोध करते हैं। अगर आपने अपर हाउस से ऐसी कोशिश की - ठीक है आप फाइनेंस बिल बना लीजिए, लेकिन आवाज़ बहुत बड़ी चीज़ होती है। ...**(व्यवधान)**...

**उपसभाध्यक्ष (श्री बसावाराज पाटिल):** चलिए, ठीक है। ...**(व्यवधान)**...

**श्री नरेश अग्रवाल:** आप एक बात जान लीजिए, हो सकता है कि मोमबत्ती की लौ ज्यादा रोशनी न दे, लेकिन जब मोमबत्ती की लौ से आग लगती है, तो बड़े-बड़े भस्म हो जाते हैं। आप इतना ध्यान रखिएगा। मुझे उम्मीद है कि जब आप फाइनेंस बिल पर जवाब देंगे, तो कम से कम इन चीज़ों पर संज्ञान लेंगे। आपका बहुत-बहुत धन्यवाद।

**SHRI SUKHENDU SEKHAR ROY (West Bengal):** Sir, I am a little bit confused whether we are discussing the Finance Bill, within the meaning of Article 117 of the Constitution, or, a Presidential Proclamation of Financial Emergency under Article 360 of the Constitution.

Why am I saying this so? After going through the Finance Bill, it appears, through this Bill, at least, 75 amendments proposed to the existing sections and insertion of 12 new sections to the Income Tax Act, 1961, and some of them proposed to be given retrospective effect from 1962 when the Income Tax Act was commenced. Therefore, if situation arises like this that so many amendments are required to be effected to the Income Tax Act, or, so many new sections are to be inserted, it is better to have a new Income Tax Act by repealing the existing one. This would have been the ideal situation. I am sorry to say that the Government has not taken the normal route; but, it is proposed to do it through bypass surgery to the legislative system. Sir, propriety demands, instead of 87 amendments/new sections proposed to the Income Tax Act, 1961, it ought to have been repealed and replaced with new legislation.

Sir, so many provisions have been made in the Finance Bill which is against the spirit of the Constitution.

First of all, I would like to refer to clause 50 through which section 132 of the Income Tax Act sought to be amended. This has already been mentioned by some of the hon. Members of this august House. Through the proposed amendment, enormous and unbridled powers have been given to income tax authority and the powers of Appellate Tribunals have been taken away! On the one hand, enormous powers have been given to the income tax authority and, on the other, the powers of Appellate Authority have been

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\*Expunged as ordered by the Chair.

curtailed! It is, in a way, against the judgment of the Supreme Court. I will come to that later on.

Clause 50 proposed to amend section 132 of the Income Tax Act and explanation to sub-clause (i) says, 'For the removal of doubts, it is hereby declared that the reason to believe, as recorded by the income tax authority under this sub-section, shall not be disclosed to any person or any authority or the Appellate Tribunal.' Therefore, whatever income tax authority will decide is sacrosanct and final and nobody can question that. So, this is a draconian provision; this is a draconian amendment. Then, again, in another explanation or the removal of doubts, "It is hereby declared that the reason to suspect, as recorded by the income tax authorities, under this sub-section, shall not be disclosed to any person, any authority or the appellate authority." So, the decision of the income tax authorities is final and it cannot be questioned. This is against the principle of natural justice. It can only be questioned before the High Court or the Supreme Court. So, an assessee will have to run to the High Court or the Supreme Court under Article 226 or Article 32 of the Constitution to challenge the decision taken by the income tax authorities because it cannot be questioned by any other authority, not even by the tribunals. How come! This is authoritarianism that the existing practice is being done away with. Again, after sub-section 9(A), another sub-section 9(B) is proposed to be inserted. It says, "During the course of the search or seizure or within a period of sixty days from the date on which the search was executed, the authorized officers, for reasons to be recorded in writing, is satisfied that for the purpose of protecting the interest of revenue, it is necessary so to do, he may, with the previous approval of the Principal Director-General or Director-General or the Principal Director or Director, by order in writing, attach provisionally any property belonging to the assessee." I need not elaborate it because Mr. Kapil Sibal has already elaborated this point. Unflinching powers have been given to the income tax authorities. They can raid any premises, search, seize, and even attach! This is a shameful situation, without any authority of law. This authority of law has been given to the income tax authorities. During the last seventy years of Independence, there was no scope for any harassment of this kind, which is being sought to be introduced by means of this legislation that any premises can be searched, seizures can be made and property can be attached at the whims and fancies of the income tax authorities or at the diktats of the ruling party. Such a situation is being sought to be created through the proposed amendments. I condemn this; I oppose this.

Now, I come to the point how the powers of the tribunals have been curtailed through this Finance Bill. What do Articles 110 and 117 of the Constitution say? First

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come to Article 117 of the Constitution. It clearly says that a Bill or amendment, making provision for any of the matter specified in sub-clause (a) to (f) of clauses 1 of Article 110 shall not be moved or introduced except on the recommendations of the President. It relates to the provisions of Finance Bill. Article 110(1)(a) deals with imposition, abolition, remission, alteration, etc., of the tax; sub-clause (b) deals with the regulation of borrowing of money; sub-clause(c) deals with the custody of the Consolidated Fund; sub-clause (d) deals with the appropriation of money; sub-clause (e) deals with the declaration of any expenditure; and sub-clause (f) deals with receipt of money. It does not relate to the powers of the income tax tribunal. So, if the condition satisfies sub-clauses (a) to (f), then, it is okay. But, if it does not satisfy, then, it is contrary to the provisions of Article 110 of the Constitution. Therefore, the amendment which has been sought to be made here is, absolutely, unconstitutional. I will urge the Government to withdraw this; otherwise, it will be negation of our Constitution.

Sir, I have already stated and shown how the provisions of the Constitution have been sought to be violated through this amendment. This is only to introduce, 'raid, seize and attach *raj*.' Previously, it was Inspector *Raj* for some time. It was done away with. Now, it has become 'raid, seize and attach *raj*.'

Then, Sir, this Bill also seeks for a series of amendments in 18 other Acts, not only the Income Tax Act, but also other 18 major Acts. So, apart from certain other amendments, it seeks to provide for merger of at least 18 tribunals and other authorities and conditions of services of Chairpersons and members of those tribunals. Is this a Finance Bill or a repealing one by amendment and insertion of clauses in all major Acts? This is unprecedented. It never happened in the history of legislation, that so many major Acts have been changed by the Finance Bill and so many amendments, more than 75, have been proposed in the Income Tax Act. More than 8 new sections are there. There are about 18 major Acts to be amended. There are tribunals to be merged. There are 18 tribunals to be merged. How? Just see, how funny it is? How will the tribunals be merged? I am giving two examples of how the tribunals will be merged. The National Highways Tribunal shall merge with the Airports Appellate Tribunal. How come? What is the relation between the national highways and the airports? Are the national highways and the airports same?

Secondly, the Airports Economic Regulatory Authority Appellate Tribunal shall merge with the TDSAT, which deals with telecom disputes. Are the airports tax

and telecom tariff equal, identical or same? My God! How come? There is no relation between the telecom tariff and the airports tax, even though the Airports Economic Regulatory Authority Appellate Tribunal has been proposed to be merged with the TDSAT, which deals with telecom disputes. What is this Government doing? This is, absolutely, unimaginable! The powers of the tribunal have not only been curtailed, they are going to appoint their own lackeys, their own people, their 'yesmen' in all these tribunals. Previously, the Chairpersons and the members were appointed in the manner as prescribed in the respective Acts. But, with these amendments, now, it is the Government which will appoint them. The Government will appoint the way they are appointing in different Committees of different Ministries, in the same manner, the tribunals will be manned by the Government, by their own people.

(MR. DEPUTY CHAIRMAN *in the Chair*)

Now, Sir, what has the Supreme Court said? In 2014, in the matter of Madras Bar Association *versus* Union of India, in this landmark judgement, the Supreme Court has, while examining a case related to the National Tax Tribunal, held that appellate tribunals have similar powers and functions as that of the High Courts, and, hence, matters related to appointment, reappointment and tenure must be free from executive involvement. But, here, just the opposite has been sought to be done. ...*(Time-bell rings)*... Sir, it is a very important Bill. Let me speak for a few minutes. I never cross my time-limit. ...*(Interruptions)*... Kindly allow me two-three minutes. Sir, the Tribunals are like High Courts, the Supreme Court says; and in the matter of their appointment, reappointment, tenure, etc., there should not be any intervention or interference by the Executive. But, here, the Government has sought to do the same thing saying that the entire power shall be exercised by the Executive only and none else.

Now, Sir, a point has been raised regarding the donation to political parties. First of all, there is no upper limit. There is no upper limit for a political party to receive donation although a news-item had appeared in the newspaper that the Election Commission has suggested before the Supreme Court that ₹20 crore should be the upper limit. We would be happy if there will be a limit.

Now, Sir, kindly come to Clauses 135 and 137 of the Finance Bill. Just see the difference. Clause 135(3) says, "Notwithstanding anything contained in this section, the Central Government may authorize any scheduled bank to issue electoral bond." Then there is Explanation which says, "For the purposes of this sub-section, "electoral bond" means a bond issued by any scheduled bank under the scheme as may be notified by the

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Central Government." Then Clause 137 in the Explanation says, "For the purposes of this sub-section, "electoral bond" means a bond referred to in the Explanation of sub-section (3) of section 31 of the Reserve Bank of India Act, 1934", which I have already read. So, the Ram has not yet born, yet the Ramayana has been written because until and unless the Reserve Bank of India Act, 1934 is amended with that Explanation which has been given here, the second amendment cannot have any meaning. So, before the birth of Ram, Ramayana is being written here in this Finance Bill. This is laughable.

Sir, so many things have been said on Aadhaar. I will make only one point. Today, the Supreme Court has passed an order on Aadhaar. My leader, Ms. Mamata Banerjee, from day one, was making public statements and my Party was on the roads, on the streets, demanding that the Government must not make it mandatory so far as the social beneficial schemes are concerned like Mid Day Meal, 100 Day Work, etc., etc. Today, the Supreme Court has ordered that the Government cannot make Aadhaar mandatory in case of the social beneficial schemes like Mid Day Meal. ...*(Interruptions)*... After the introduction of this Aadhaar Act, for the first time, the Supreme Court today itself has ordered this when we are discussing this Bill. Therefore, the Notification issued by the Government under the Act should have been withdrawn immediately. I demand that that Notification should be withdrawn immediately because it does not have any legal effect now.

Sir, finally, had these hundreds of amendments in Income Tax Act and Aadhaar Act not been proposed through this Finance Bill, what would have been the procedure? The procedure is that all the respective Acts ought to have been amended through the automatic route or the proper channel, that is, the Bills should have been placed before the Houses, sent to the Standing Committee or to the Select Committee and after full deliberations, not only by the Members of Parliament but even by different bodies outside the Parliament, by the people also who can send their views, and after considering the views of the people and different bodies, those amendments would have been placed before this House, and the House would have a structured discussion on that. Just to avoid that, these hundreds of amendments to different Acts have been sought to be made here in this Finance Bill, which is again, I would say, unprecedented, unwarranted and unconstitutional. It should be rejected by the Government forthwith.

SHRI JAIRAM RAMESH (Karnataka): Sir, no speech by Sukhendu *babu* is complete without a reference to Naushad, Sahir Ludhianvi and Mohammed Rafi. So, may I request him to oblige us?

**श्री सुखेन्दु शेखर राय:** सर,

"यह जिन्दगी क्या है, ग़म का दरिया है।  
न जीना यहाँ वश में, न मरना यहाँ वश में।  
अज़ब दुनिया है।"

SHRI SITARAM YECHURY: But I can only tell you that all three...  
...(Interruptions)... reference to Mamata Banerjee. ...(Interruptions)...

**श्री सुखेन्दु शेखर राय:** यह रफी साहब का गाया गाना है, जिसमें रवि ने संगीत दिया और जिसे साहिर लुधियानवी ने लिखा था। फिल्म थी - 'प्यार किया तो डरना क्या'। इसमें शम्मी कपूर हीरो थे और हिरोइन थी - बी. सरोजा देवी।

**श्री सीताराम येचुरी:** सर, 'प्यार किया तो डरना क्या', लेकिन इस बिल के बाद तो डरना पड़ेगा आपको।

**श्री उपसभापति:** प्यार कहाँ किया? इधर किया या उधर किया? ...(हास्य)...

**श्री सीताराम येचुरी:** सुखेन्दु बाबू, इस बिल के बाद तो डरना पड़ेगा।

**श्री उपसभापति:** प्यार किया, तो डरना क्या। ...(व्यवधान)... प्यार किया है, तो डरने की क्या बात है? Okay, now, Shri Yechuriji.

SHRI SITARAM YECHURY: Sir, tell me when to begin.

MR. DEPUTY CHAIRMAN: You start, please.

SHRI SITARAM YECHURY: Sir, I am really extremely worried about this discussion on the Finance Bill because I do not think this is really the Finance Bill. As somebody had said, this is a financial bully, not a Bill, for this year that has been brought about by the Government and passed in an extreme hurry in the other House.

Sir, there are an unprecedented 189 Amendments that have been made in this Finance Bill. Out of these, 129 relate to tax proposals. Sixty of these are related to what is called 'Miscellaneous', and this 'Miscellaneous' includes from 14 to 17 other matters that do not fall under the purview of the Finance Bill. Now, the reason why I am extremely concerned and anguished is, I think this is an effort to undermine the very institution of Parliamentary democracy in our country. Our Constitution is very clear, Sir, that 'We the people', the sovereignty of the people, which is supreme under the Constitution, is exercised by people's elected representatives in the Parliament, to whom the Executive is accountable. The accountability of the Executive, the Government, to the Parliament, of the Parliamentarians to the people, is the constitutional scheme of things, sovereignty

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of the people being supreme. Now, by smuggling in non-financial matters, non-tax matters into the Finance Bill, and by defining the Finance Bill, naturally, as a Money Bill, depriving the Rajya Sabha of its right to discuss these matters, is actually undermining the entire constitutional scheme of things and, I think, this is an anti-constitutional Bill that has been brought. And this is something that I cannot be party to. You can sit in the Chair and be a party to it and this House must seriously consider whether you can be party to this sort of a thing, but I cannot be a party to this sort of a subterfuge that is being done.

MR. DEPUTY CHAIRMAN: But do you know, whether you approve it or not, it would become the law of the land?

SHRI SITARAM YECHURY: That is why I want to declare that I am not a party to that. Let them declare it. In a way, all of us are irrelevant after you actually go through the provisions of the Bill. I will tell you why I am saying this, because there is a very serious thing. Yes, you have heard the hon. initiator of the discussion from the leading Opposition Party, my friend Shri Kapil Sibal, speak about the draconian changes in the Income Tax laws; you have heard my predecessor just now speaking about these matters. Sir, do you know, some Income Tax Officer can now come to your house and say that he has 'reasons to believe' – that's all – that you are hiding something, and he can raid your house? You can't do anything! We would protect you here in the Chair, inside this House, but not in your house! And in your house the IT Inspector can go to. This is the revival of the Inspector Raj in the worst form. All of us are vulnerable. But much has been spoken on that; I don't want to dwell on all that has been said. I want to really touch upon three other basic issues. One, undermining of constitutional democracy in our country is a fascistic tendency. You heard the names of Goebbels, Himmler, all of them being raised here in the House in the debate. But I think the current Government that we have puts all of them, put together, to shame by the manner in which they are trying to undermine parliamentary democracy step-by-step before they jettison it towards reaching their objective. It is this very reason that I am saying this that I seriously want this House and the entire Parliament to consider the definition of a Money Bill. I have said this before in this House. The time has come for us to revisit Article 110 (3) of the Constitution which gives this right to the Speaker of the Lok Sabha to decide whether any Bill is a Money Bill or not. Article 110(1) says what is a Money Bill and Article 110(2) says what is not a Money Bill. Article 110 (3) gives the right to the Speaker but that right cannot negate what has been said in Articles 110 (1) and 110(2). But that is exactly what is happening today. And that negation is allowing this sort of a subterfuge being done of smuggling in non-tax proposals and changes into the



Finance Bill whereby fundamental issues are going to be amended, enacted and legislated without the opinion and concurrence of this House, which is anti-constitutional. And that is why, I think, this House must return this Bill to the Lok Sabha with a very serious concern, amending it and saying, 'You reconsider these aspects'. Tax proposals, yes, but these are even unprecedented. But non-tax matters should be deleted from the Finance Bill that has been proposed for 2017. That is our fundamental duty. Why I say this? Sir, you take two issues only among the seventeen or fourteen that have been smuggled in. At least, there are forty new legislations that have been brought in from what I could count. Even after the Lok Sabha had passed it there were amendments that were added; even when the discussion was going on, amendments were being added. Let me just take two of them because I know there is a constraint of time. First is on the question of Aadhaar. Today the Supreme Court said that Aadhaar is something that is not even mandatory for welfare measures. I do not have an Aadhaar Card. We were promised by this Government that there will be a facility for getting your Aadhaar Card in the Parliament. That has not been opened till date. Till date, they have not done it. Now, they say that it is not compulsory so far. If you want to make it compulsory, yes, bring a Bill saying Aadhaar is compulsory. Why do you want a subterfuge? Why do you want to smuggle it into the Finance Bill? Bring straightforward a Bill saying Aadhaar is compulsory for every Indian citizen. Have that courage. Instead of doing this, you are following the theory of backdoor entry. Why are you saying that today Aadhaar is required for me to file my Income Tax Returns? Why is my PAN Card illegal then? Why do I have a PAN Card at all? Why should I have a PAN number? Sir, this Aadhaar insistence is what is leading us to the creation of a surveillance State in India. It is violative of my fundamental right to liberty that this Constitution provides. My privacy is being violated by this Aadhaar. Anybody with my Aadhaar number can access all details, including my financial details, my personal details, my social details like where I take a holiday, if, at all, I take one or where I spent how much of money. All that is under the State surveillance. It takes me back to our students' days. I don't know, Sir, if you remember seeing a film called "Enemy of the State" more than two decades ago. We thought it was in the realm of science fiction how common citizens were harassed because of surveillance in the United States of America. It is a cult film. It is called, *The Enemy of the State* and we thought that that sort of a state of affairs will not come when the entire personal liberty of an individual is at stake in the hands of the Government. Whom they decide will be a citizen, whom they decide will not be a citizen. Our Parliamentary Affairs Minister belonging to our House is lucky. There is nobody in the Lok Sabha from where he comes. I mean, he is lucky

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to be here. We wish him all the best that he should continue. He is a good friend. But otherwise, you can, by definition, say who is a citizen and who is not a citizen. What are you doing? You are creating a totalitarian State. If I use the word \* you would say that it is expunged because it is there in your book, but then you are creating a State that is worse than that. And, regarding Aadhaar, all of us know that Aadhaar is defective. There are lakhs and lakhs of complaints of people who genuinely are entitled to receive subsidized food, where the fingerprints are not registering or machines not working. And, you want to use that, and the biometric data that is contained in that, as the authority for delivery of all benefits.

I go back to the second film, the cult film, which is called '*The Matrix*', where you have a number. It is '*The Matrix*'. You understand the mathematical matrix where each one of us has a number and we are all slotted into one matrix. The controller, sitting there, shall control what you and I will do and what is our individual role in society, and if we are found violative, we are just ejected from the matrix. Your number can just vanish. An Aadhaar number can just vanish and that means, you are not a citizen any more. What are you reducing this Republic of India to? Is this what we, the people, gave ourselves? Is this the Republic that we have given ourselves in this Constitution? And, you have a Government that doesn't have the courage to come forward openly and say, "I am dismantling this Constitution. I want this sort of an order, a totalitarian order, and, therefore, this is what I am doing." They don't have the open courage. They want to bring it through subterfuge through the backdoor. This is something that is absolutely unacceptable, and, therefore, this cannot be allowed. It is violating the Supreme Court direction. It's okay that we have the right to make the law. The Supreme Court can only interpret the law. Then, make the law, have the courage, come straightforward and do it.

Now, who controls all this data? Which are the companies whom they have given the contracts and who will actually collect this data? They are the U.S. companies. Ask your own Government. They will tell you. Mr. Kapil Sibal was talking about hacking. There is no need to hack, Sir. The company will provide all the details. What is being collected are individual contacts of everybody, through which they can be bombarded with their propaganda. There is control in case you are violative, and they create a totalitarian State which is complete antithesis of democracy. And, this sort of a totalitarian State, with a control by a master and reducing Indian society into a 'matrix' – who will decide who will be a citizen and what are the qualifications – is something that is not acceptable, and especially when that is being smuggled through a Finance Bill. I don't want to use the words, but I think it is the worst subterfuge we can ever think of. If they have the courage,

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\*Expunged as ordered by the Chair.

they should come straightforward. They don't do that because they cannot bypass the Rajya Sabha if they come straightforward. So, this is subterfuge of a Money Bill.

Then, I come to the second aspect, that is on the entire question of Tribunals. Today, you have a situation. What does the Finance Bill tell you? Please look at the definition, Sir. I am sure the Finance Bill is in front of you. The Finance Bill, 2017, says, "To give effect to the financial proposals of the Central Government for the financial year 2017-18." Now, what is the financial proposal in the Tribunals? Please, tell me, Sir. Please, educate me. This is the definition of the Bill that they themselves have given. And then you bring in all these proposals and changes. We heard eloquent legal experts, who have given us these details. But these are structural changes to institutions and sectors. That is completely outside the purview of a Finance Bill. How do you allow such structural changes, Sir? This permits, today, the Central Government to specify the appointments, the tenure, the removal and the re-appointment of chairpersons and members of tribunals through 'rules'. Legislative proposals are debated by us. Structural changes and changes to other institutions are debated by us through Department-related Parliamentary Standing Committees; the rules are not debated unless we move a special motion for discussion on the rules. But the Government wants to take all these rights through the rules. They control the rules, through which they control these appointments, they control these tribunals and remove all the avenues for any common citizen of India to look for redressal of his grievance going to the tribunal. It will all be controlled by the Government. A Bill requires Parliamentary approval, rules do not. And that is how the second part of the subterfuge that is being done. It is through such subterfuge, Sir, that they want to actually control the appointment, removal and re-appointment of members of a tribunal. This is something I don't think this august House can really afford to give sanction to. That is why I am saying that ordinarily all these Bills are subjected to our scrutiny through the Department-related Standing Committees, but financial proposals are not. We discuss the Demands for Grants for each Ministry, but tax proposals are not discussed. They are not in the purview of the Standing Committees. Therefore, I think, this sort of a subterfuge regarding the tribunals, that is being brought about, has to be annulled and that cannot be allowed. Therefore, let this also go back to the Lok Sabha with our recommendation that this should not form part of the Finance Bill.

Then, Sir, let me come to the next issue of dealing with political corruption. This is an issue on which all of us have discussed and debated, and the hon. Prime Minister has gone on record publicly exhorting the people and political parties to refrain from political corruption, that is money, during election process. Why the Congress Party failed to form

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the Governments in Goa and Manipur, common parlance attributes it to the fact that they were completely, hopelessly, behind in the entire race in forming the Government because of the sheer money power displayed by the ruling party. Forget that aspect. This is only a hearsay and an allegation. But the point what I say is that you have said many a thing. In the Budget, you brought about some gimmicks. You say that you reduce cash donations from ₹ 20,000 to ₹ 2,000. You may remember, Sir, at that, I said, 'with ₹ 20,000, I give you one name, saying that so and so gave me ₹ 20,000 and with ₹ 2,000, I will give you 10 names.' How does it stop anything? And then you talked about, what is called, electoral bonds, which is again a very fishy exercise because who buys the bonds and to whom he gives, nobody knows except the Government of the day through the bank. But now what has happened? You have amended the Companies Act. In the Finance Bill, the Companies Act has been amended, and amended to do what, Sir? It has been amended to do two things. Under the existing Companies Act, no company can donate more than 7.5 per cent of its profits, net profits, after paying taxes, to any political party or many parties. The Total is only 7.5 per cent. That is the ceiling. You have removed that ceiling today. Any company can give any amount, more than 100 per cent of its profits also. You are paving the way for many benami companies to come into existence what they call shell companies. You are paving the way for such immorality in the name of actually pleading for political morality.

What is the second thing that you have done? The companies are no longer obliged to tell the name of the political party to whom they are donating. That is anonymous. Nobody knows who gets this money except that particular political party. What does this mean, Sir? Do I have to explain it? Who is in power? Who is in the Government? I think the smile on the faces of many people here suggests that all of us know what this means. They are the ones who are going to benefit out of this. Then you talk of electoral bonds. Who will buy these bonds? We don't know. Who will redeem these bonds? We don't know. Only the bank will know who bought the bonds. But nobody will know who redeemed the bonds except the Government with its control through the Aadhaar, through the surveillance State and then the entire totalitarian structure will come. Instead of ending political corruption, you are actually elevating political corruption to obnoxiously high levels. I used the words 'obnoxiously high levels' deliberately. Because that is the amount that is being spent by the Ruling Party today in every single election that you see. This sort of distortion of our democratic process, through the influence of money power, is something that eats away the vitals of our democracy. All the three proposals that I have

discussed are undermining the very vital character of Indian democracy, and undermining it from its foundations. Last year itself, you had amended the FCRA retrospectively from 2010 permitting foreign companies to donate to political parties.

Today, you amend the Companies Act in order to create this ambiguity and anonymity in terms of how companies can be blackmailed to donate to the Ruling Party. It is completely obfuscating and total opposite of transparency.

We talked of electoral reforms. We had a long discussion here on electoral reforms. We said reduction of the hold of money power, amongst others, in the elections is an essential requirement.

MR. DEPUTY CHAIRMAN: Now conclude.

SHRI SITARAM YECHURY: Sir, it is an important issue.

MR. DEPUTY CHAIRMAN: I know it is important. That is why I allowed more time.

श्री सतीश चन्द्र मिश्रा (उत्तर प्रदेश): सर, 25 Acts बदल गये हैं। ... (व्यवधान)...

SHRI SITARAM YECHURY: Sir, I am only beseeching you as the Chair of this august House.

SHRI TAPAN KUMAR SEN (West Bengal): Actually, the Finance Bill contains many things. उसको डील करने के लिए टाइम तो लगेगा।

MR. DEPUTY CHAIRMAN: I know that. That is why I have given more time.

SHRI SITARAM YECHURY: Sir, I am grateful that you have given more time. The provision for removing the ceiling for companies to donate to political parties and making it anonymous is an ambiguity that is going to completely destroy the transparency in these donations. And then doing this through the so-called very dubious electoral bonds is a clear recipe for the Ruling Party today to coerce, exhort and collect money for its political electoral benefits. This is something which is accompanied by a rhetoric of moralising and saying that they are for ending political corruption while all of us are indulging in political corruption whereas what they do is the exact opposite of it. I can go on like this with other 14 sections. Each one of them is a violation of our constitutional provision.

I would like to suggest it through you, Sir. I will make use of all the rules to suggest that we should seriously consider it. The Leader of the Opposition is here. I would appeal

[Shri Sitaram Yechury]

to the entire House to seriously reconsider and revisit Article 110 (3) of the Constitution. The time has come when you cannot allow this to be done in a manner which cannot be defined or substantiated under law. This has to be relooked and an amendment to the Constitution has to be brought forward. That is number one. I am summarising. Secondly, this entire creation of a surveillance State, a totalitarian State, through the imposition of the Aadhaar and the control of the Aadhaar number and the personal data, is totally violative of the Fundamental Right to Liberty that the Constitution of India provides to all citizens. Therefore, this is something that cannot be accepted and will have to be returned to the Lower House with our rejection of this issue. Thirdly, Sir, on the question of the tinkering with Tribunals that has been done, this is a very, very serious matter because these are changes in the structures, and they are structural changes to institutions which a Finance Bill cannot do. This is something that is completely violative of our Constitution and the Constitutional provisions. Therefore, we must return this Bill to the Lok Sabha, saying that this has to be scrapped out of this Bill; this cannot be part of the Bill. Fourthly, the amendments to the Companies Act, that have been brought about, should be annulled by us. It should be said that they are rejected by us and they totally constitute a licence and a freedom for unfiltered, intransparent and completely translucent manner in which political corruption of the highest order can take place. Then, finally, Sir, all other non-tax proposals and changes made here in forms of various Bills — the 40-odd that have been referred to — must be scrapped from the Finance Bill. The Finance Bill deals only with your tax proposals and your tax changes and it is supposed to. All extraneous matters should be dropped. With that recommendation, the Rajya Sabha must send it back to the Lok Sabha. Otherwise we will be failing in our duty and you cannot be sitting there allowing us to fail in our duty. The Chair will also have to protect us to fulfil our duty and, therefore, I am beseeching you as the Chair to allow us and to facilitate us to protect the sanctity of the Indian Constitution from being so brazenly violated. Thank you very much, Sir.

SHRI SATISH CHANDRA MISRA: Mr. Deputy Chairman, Sir, I thank you for giving this opportunity. I will start with this unconstitutional method which has been adopted for bringing forward this Bill. Article 110 is being brazenly violated and Article 110 is literally being made into an article which now has got no relevance so far as the Rajya Sabha or the Upper House is concerned. सर, जिस तरीके से इस फाइनेंस बिल में बहुत से एक्ट्स को अमेंड किया गया है, इस बारे में पहले श्री कपिल सिब्बल जी, सीताराम येचुरी जी, सुखेन्दु शेखर राय जी ने जो बातें कहीं, उनके साथ अपने को सम्बद्ध करते हुए मैं कहना चाहूंगा

कि इस बिल को यहां लाकर इतने सारे एक्ट्स को अमेंड करने का जो तरीका अपनाया गया है, जिन का कि फाइनेंस से कोई कंसर्न न हो, वह ठीक नहीं है। उन एक्ट्स को अलग-अलग डील करना चाहिए था। आज यह बात उठ रही है कि इस चर्चा को 5 घंटे में खत्म कर देना चाहिए और 5-10 मिनट में हम लोग अपनी बात कह दें। महोदय, अगर ये अमेंडमेंट्स अलग-अलग एक्ट्स में लाए गए होते, तो इसकी प्रक्रिया कितने घंटों की होती, यह हम सब समझते हैं। सर, पहले उस पर चर्चा होती, उसके बाद वह स्टैंडिंग कमेटी में जाता, स्टैंडिंग कमेटी में विस्तार से चर्चा होती, वहां पर एवीडेंस होते और वहां उसके pros and cons देखे जाते कि क्यों इसमें अमेंडमेंट की जरूरत है। वह फिर यहां वापस आता और फिर से हर एक्ट में अलग-अलग चर्चा होती, लेकिन इस सब की जगह उसके garb में जिस तरीके से इस में लाया गया है, यह कहकर कि हम इन्हें फाइनेंस बिल में ला रहे हैं, यह highly unconstitutional method अपनाया गया है। हम लोगों को इस हाउस में unanimoously - ठीक है, जो लोग इसको लाए हैं, वे लोग नहीं करेंगे, लेकिन बाकी सबको कम से कम अपनी आवाज को register करते हुए, इस पर अपनी संरक्षता लेते हुए अपना मत देना चाहिए कि किस तरीके से हम लोग इसको वापस भेजें और वापस भेज कर एक बार फिर से उनसे कहें कि आप इस पर पुनर्विचार करें कि इनको कैसे bifurcate करके सिर्फ Finance Bill को यहाँ पर कंसिडर किया जाए।

जहाँ तक amendments का सवाल है, जिस तरीके से amendments आए हैं, अगर देखा जाए तो हर provision पर - अगर आप political funding को ले लें, जिस तरह से political funding को Companies Act में amendment करके लाया गया है, यह जो political funding का amendment आया है, यह किसी एक particular party, जो power में है, उसके लिए specially लाया गया है। एक तरफ तो आप political funding के लिए कह रहे हैं कि इसको individuals के लिए 20 हजार से घटाकर 2 हजार कर रहे हैं, आप 2 हजार से ज्यादा नहीं दे सकते, वरना आपको disclosure देना पड़ेगा। अगर आप 2 हजार से ज्यादा देंगे, यदि कोई ढाई हजार रुपये दे रहा है या तीन हजार रुपये दे रहा है, तो कौन क्या दे रहा है, वह उसकी पूरी detail देगा। लेकिन अगर कोई company 20 करोड़ रुपये दे रही है, तो हम उससे कुछ नहीं पूछेंगे। आप क्यों नहीं पूछेंगे? आप उससे इसलिए नहीं पूछेंगे क्योंकि वह company है। हम Companies Act में amendment करके उसको introduce कर रहे हैं। हम इसको introduce करके ऐसा amendment ला रहे हैं, जिससे company जो चाहे, वह पैसा दे सकती है और पैसा देकर भी political funding के नाम पर उसको डिसक्लोजर नहीं करना पड़ेगा।

सर, political funding किसलिए होती है? जो political funding हो रही है, अगर वह corporate से होती है, तो हमारी पार्टी का यह मत है कि corporate funding को टोटली ban कर देना चाहिए, ban कर देना चाहिए। Corporates के द्वारा political funding allowed नहीं होनी चाहिए। क्योंकि जैसे ही corporate funding होती है, जो कॉर्पोरेट आपको पैसा देता है, चाहे वे media के baron हों, जिनके और दस businesses हैं, वे जब आपको पोलिटिकल फंडिंग देते हैं, तब उसके साथ-साथ अपने हिसाब से कानून भी बनवाते हैं। वे यहाँ पर आपको अपने हिसाब से चलाने का काम करते हैं, आप यहाँ independent नहीं चल पाते हैं। आप उनके कहने पर अपने Acts लाते हैं, amendments लाते हैं। आधे Acts और amendments corporates के कहने पर लाए जाते हैं। उसी

[Shri Satish Chandra Misra]

तरह से आप Labour Acts बदलते हैं, और चीजें बदलते हैं तथा बदलकर जो बाकी have-nots हैं, उनको खत्म करने का काम करते हैं और corporates बढ़ाने का काम करते हैं।

आज जितना भी privatisation हो रहा है, यह किसलिए हो रहा है? जो कॉर्पोरेट्स आपको फंडिंग दे रहे हैं, उनको फायदा पहुंचाने के लिए यह privatisation हो रहा है। उनको किस तरह से फायदा पहुंचाया जा रहा है? जब privatisation हो रहा है, तो यह सारा privatisation उनकी तरफ जा रहा है, वे चाहे railway projects हों, चाहे air fields project हों, चाहे Army के हों, चाहे defence के प्रोजेक्ट्स हों, आपने हर फील्ड में privatisation allow कर दिया है। आपने privatisation कराकर कॉर्पोरेट्स को तो फायदा पहुंचा दिया है, लेकिन इसके साथ-साथ जो नुकसान पहुंचाया है, उसका क्या करेंगे? आपने उन लोगों का नुकसान कराया है, जो लोग public sector companies में employment पाते थे। ऐसा करके आपने उनको नुकसान पहुंचाया है। आपने सिर्फ reserved category वालों को नुकसान नहीं पहुंचाया है, आपने उन सभी को नुकसान पहुंचाया है, जो वहाँ पर genuinely merit में अपनी नौकरी पा जाते थे, उनकी एक permanent नौकरी होती थी। आज आपने उनको मजबूर कर दिया है कि वे contract basis पर काम करें। आपने reservation का उसमें direct impact डाल दिया। चाहे वे SC/ST हों, OBC हों, इनका रिजर्वेशन खत्म करने का आपका जो एक agenda है, उस agenda को पूरा करने का तरीका आपने corporates को फायदा पहुंचाने के लिए किया है और आप इसीलिए उनसे corporate funding भी कराते हैं। केवल कुछ corporates हैं, जिनको आप बढ़ावा देते जा रहे हैं, otherwise आप देख रहे हैं कि आप जिस तरह से कानून ला रहे हैं, जो moderate businessmen हैं, जो छोटे businessmen हैं, उनके business बंद होते जा रहे हैं, उनके कारखाने बंद हो रहे हैं, उनकी दुकानें बंद हो रही हैं, उनके business shut down हो रहे हैं। आज जितनी भी construction industry थी, वे standstill हो गई हैं, कंट्री में जितना प्रोडक्शन होता था, वह बिल्कुल negligible हो गया। नतीजतन इसका employment पर फिर से direct impact पड़ता है और लोगों की बेरोजगारी बढ़ती है।

आपने वादा किया था, आपने कहा था कि हमारी सरकार बनवा दो, सरकार बनते ही जब हम पहली केबिनेट में आएंगे, तो आधी रात में इसको 12 बजे लाएंगे और किसानों की कर्ज माफी कर देंगे। आज भी किसान उस रात का इंतजार कर रहा है कि वह 12 बजे की घड़ी कब आएगी, जिसमें आप वह वाली केबिनेट लाएंगे, जिसमें आप किसानों की कर्ज माफी करेंगे। आपने कहा था कि हम 2 करोड़ लोगों को सालाना employment देंगे। आप 2 करोड़ तो छोड़िए, आपने हजारों को भी employment नहीं दी। यहाँ तक कि जिनके पास employment थी, आपने उनको भी बेरोजगार कर दिया। जो लोग बाहर के प्रदेशों में काम कर रहे थे, वे वहाँ से बेरोजगार होने के बाद अपने प्रदेश वापस आ गए, चाहे बिहार हो, चाहे उत्तर प्रदेश हो। इन प्रदेशों के जो लोग बाहर नौकरी कर रहे थे, वहाँ कारखाने बंद हो गए, वे लोग unemployed हो गए और वापस आ गए। वे इंतजार कर रहे हैं। आज पढ़े-लिखे नौजवान लड़के कॉलेज से education लेकर, पढ़ाई पूरी करके नौकरी के लिए परेशान हैं। वे सोच रहे थे, वे आपकी तरफ देख रहे थे, क्योंकि आपने कहा कि पूरे देश में एक भी व्यक्ति ऐसा नहीं बचेगा, जो educated हो और नौकरीशुदा न हो। अपने 2014 में इस तरह का वादा किया था। आज तीन साल हो



गए। आपने अभी फिर से वादा किया, अभी जो पाँच राज्यों में चुनाव हुए थे, कि आप चिंता न करिए, हम आपको नौकरी देंगे। आज नौजवान लड़के-लड़कियाँ पढ़ाई पूरी करने के बाद बेरोजगार घूम रहे हैं। अगर वे बेरोजगारी में गलती से अकेले कहीं घूम भी रहे हैं, तो आप Anti-Romeo Squad में पकड़ कर उनको थप्पड़ मार रहे हैं, उनको बेइज्जत कर रहे हैं। जब वे पूछते हैं कि आप यह थप्पड़ क्यों मार रहे हैं, अगर मैं यहाँ और कोई काम नहीं, बल्कि अकेले खड़े होकर यही कर रहा हूँ कि मैं सोच रहा हूँ कि आगे मैं क्या करूँ, तो आप थप्पड़ मार कर कहते हैं कि यह योगी जी का थप्पड़ है और यह मोदीजी का थप्पड़ है, क्योंकि हम Anti-Romeo Squad में आपको बंद कर रहे हैं। आज वह नौजवान, जिसका वोट आपने माँगा, वोट लिया, उसने आपके नाम के नारे लगा-लगा कर वोट दिया, आज जवाब में आप उसको नौकरी तो नहीं दे रहे हैं, बल्कि उसको थप्पड़ दे रहे हैं। आज इस तरह की situation हो रही है।

आपने इसमें जो amendment किया है, जहाँ तक उसका सवाल है, आपने इनकम टैक्स ऑफिसर्स को बहुत ज्यादा पावर दे दी, बहुत ज्यादा arbitrary power दे दी। पहले एक provision था, उनके ऊपर एक restriction था, उनके ऊपर एक ही restriction था। Search and seizure का provision पहले भी था। आप Search and seizure कर सकते हैं, if you have reasons to believe. And, those reasons which you believe, they are reasons that I should go for search and you have to record it. Recording के साथ-साथ उसका approval भी कराना पड़ता था। जो लोग reasons record करते थे, वे अपने higher authority से approve भी कराते थे। Approve कराने के बाद इनकम टैक्स ऑफिसर के mind में यह एक fear होता था कि जब यह matter आगे raise होगा कि आपने इसको क्यों search किया, seizure क्यों की, तो उसमें आपकी जवाबदेही होगी। जब reasons होंगे, तो उनको कोर्ट भी देखेगा, अदालत भी देखेगी, Tribunals भी देखेंगे। उसमें आपका justification सही है या नहीं, उसकी basis पर आपके खिलाफ action होगा या निर्णय होगा। आप एक तरफ transparency की बात कर रहे हैं। आप कहते हैं कि हम हर चीज में transparency लाएँगे। यह कौन सी transparency है कि आपने कहा कि हम जिसके घर में चाहे, उसके घर में आधी रात को घुस सकते हैं! आप बगैर बताए वहाँ घुस सकते हैं। घंटी बजी, कोई सोच रहा है कि कौन आ गया, शायद दूध वाला आ गया या कोई और आ गया, लेकिन मालूम पड़ा कि इनकम टैक्स ऑफिसर साहब आ गए। वे कह रहे हैं कि हमें आपके घर की तलाशी लेनी है। तलाशी क्यों लेनी है, तो वे यह नहीं बताएँगे कि तलाशी क्यों लेनी है। बस मुझे तलाशी लेनी है, मुझे आपके घर में घुस कर आपकी तलाशी लेनी है और तलाशी लेकर, search and seizure करके हम आपका घर भी seize कर देंगे, आपकी दुकान भी seize कर देंगे, क्योंकि हमारे पास यह पावर आ गई है कि आपको बगैर बताए seizure भी कर सकते हैं। हम search भी बगैर बताए करेंगे, seizure भी बगैर बताए करेंगे। यह कौन सा कानून है? यह वही देश है, जहाँ Constitution का Article 14 इसी बात के लिए बना है कि अगर आप इस तरह का action लेंगे, right from Maneka Gandhi's judgement to all subsequent judgements, जहाँ आपने Income Tax Act में amendment करके कहा था हम कोई भी property ले लेंगे, हम उसे लेकर आपको इतने पैसे देकर उस पर कब्जा कर लेंगे, उस पर भी judgement आया और यह हुआ कि you can't go in this manner. All these actions are totally arbitrary and if arbitrary action is there, it has to be struck down. Now, here, you are saying, "You will take an

[Shri Satish Chandra Misra]

**5.00 P.M.**

action without disclosing the reasons." How can everybody go in for Article 226 in the High Court because you say that even with the tribunals, the reasons will not be disclosed? Then, where will it be disclosed? Of course, you cannot restrict the powers under Article 226. But, now, will every search and seizure lead to a Writ Petition going into the Article 226? The High Courts will say, 'No no, you go back to the income tax authorities.' So, this type of a provision is nothing else but a tool, as was rightly said by Shri Kapil Sibal, that you have brought this very deliberately and intentionally कि जो आपको पैसा न दे, जो corporate आपकी funding न करे, जो आपके political opponents हैं, अगर आपको उनकी गर्दन दबानी है, अगर आप उनको बर्बाद करना चाहते हैं, अगर आप उनको बदनाम करना चाहते हैं, तो ऐसा कर सकते हैं। किसी के यहाँ पर search and seizure होती है, चाहे वह political आदमी हो, चाहे वह बिजनेस वाला हो, तो सबसे पहले headline बनती है और न्यूज में भी चलती है। उसके बाद भले उसके यहाँ कुछ भी न मिले, उसके बाद आगे चल कर मामला खत्म हो जाए, लेकिन वह तो पूरे देश में बदनाम हो गया।

आपके पास ऐसा कौन सा compensation है? आपने उसकी मानहानि कर दी और without any reason उसका सर्च करवा दिया, therefore, bringing an amendment of this nature in the Act, is nothing else, but, it is totally an *ultra vires* provision, which is straightaway hit by Article 14. यह बात दूसरी है कि आप इसे पास करेंगे। पास तो यह हो ही जाएगा, क्योंकि यहां हम लोगों की तो कुछ say है ही नहीं, हम लोग तो खाली खड़े हो करके अपनी बात कह रहे हैं, लेकिन होगा वही, जो आप चाहेंगे। अभी नहीं होगा, तो 14 दिन बाद automatically पास हो ही जाता है, लेकिन इस तरह का प्रोविजन, जो आप ला रहे हैं, वह सही नहीं है। यहां पर तो आप इसे पास करवा लेंगे, इसे bulldoze कर लेंगे और वहां भी bulldoze कर लेंगे, क्योंकि bulldozer तो आपके ही पास है, किसी औरके पास तो कुछ है ही नहीं, लेकिन आपने यहां पर bulldozing का दूसरा तरीका निकाल लिया है और वह तरीका है, Article 110 का तरीका। But they should know that there is something else also and that is the Court of Law, where this provision can be challenged and this will be challenged and this is liable to be struck down. It should be struck down, it will be struck down being totally violative of Article 14 of the Constitution of India.

आपने tribunal की बात की है और आपने कहा है कि हम सारे tribunals को merge कर देंगे। फिर आगे आप उसी प्रोविजन में amendment ले आए हैं। सारे ऐक्ट्स को मिलाकर आपने कहा है कि tribunals merge कर देंगे। Kindly tell the House, लेकिन आप नहीं बताएंगे, क्योंकि आपको जरूरत नहीं है, यह पास तो हो ही जाएगा।

आपको यह बताना चाहिए कि जो existing tribunals हैं, उनकी क्या पोजिशन है? उन tribunals में कितने मुकदमें पेंडिंग हैं? हर मैटर में आपने कह रखा है, 'go to tribunal'. कोई Article

226 में जाता है, तो आपने Article 226 में लिखा हुआ है कि if you have an alternative remedy, you cannot come to High Court. वह remedy क्या है? इसका जवाब है, tribunal है। Tribunal में क्या है? Every tribunal, today, is overloaded. And for what reasons it is overloaded? वह खाली इसलिए overloaded है, क्योंकि आप पूरे देश में एक चीज़ के लिए चार tribunals बना देते हैं। लखनऊ का आदमी दिल्ली जाएगा, दिल्ली का आदमी मुम्बई जाएगा, इस तरह आपने चार या पांच tribunals बनाए हुए हैं। यह Standing Committees के रिकॉर्ड में भी आ चुका है कि आपके यहां कोई भी ऐसा tribunal नहीं है, जहां सब जगह Presiding Officers मौजूद हों। They have not been appointed in the existing tribunals. जहां Presiding Officers appointed भी हैं, वहां इतना वर्क है कि एक तारीख दो साल बाद की पड़ती है। इसलिए इस तरह tribunals को मर्ज करके अगर आप एक tribunal ले आएंगे, तो मैं आपसे पूछना चाहूंगा कि आप इस देश में क्या करना चाहते हैं? आप यह चाहते हैं कि फिर से आपके हाथ में total arbitrary power आ जाए कि जो ऐक्ट हमने ले लिया, वह unchallengeable हो जाए, जो काम हमने कर दिया, जो ऐक्शन ले लिया, that is unchallengeable before any Court of Law. इस तरीके से तो एक आम आदमी, जो काम कर रहा है, बिज़नेस कर रहा है, अपनी सही कमाई कर रहा है और सही दिखा भी रहा है, आप अगर उसको harass करना चाहें, तो इस कदर harass कर सकते हैं, you can force and compel him to even decide to commit suicide in certain matters, जैसा होता भी रहा है। आप इस तरह की सिचुएशन को मत लाइए। यह ठीक है कि आपके पास absolute power है, लेकिन एक पुरानी कहावत है कि 'absolute power corrupts absolutely'. आपके पास absolute majority है, लेकिन आप absolute majority का दुरुपयोग मत करिए। ...**(समय की घंटी)**... अगर आप इस तरह इसका इतना दुरुपयोग करेंगे कि absolute majority को लेकर आप इस तरह के कानून बनाएंगे, जिसमें लोगों को न्याय नहीं मिलने देंगे, न्यायालय में नहीं जाने देंगे, तो आपको बहुत जल्दी इसका पछतावा होगा। ऐसा नहीं है कि एक बार यह हो गया, तो आप सोच रहे हैं कि आगे भी ऐसा ही होता रहेगा। ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: Okay. ...*(Interruptions)*...

**श्री सतीश चन्द्र मिश्रा:** सर, थोड़ा सा समय और दे दीजिए।

SHRI DEREK O'BRIEN: Sir, he is now concluding. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: I have to manage the time also. ...*(Interruptions)*... Everybody recommends for more time. ...*(Interruptions)*... Sitting there, you can easily recommend for time. ...*(Interruptions)*...

**श्री सतीश चन्द्र मिश्रा:** आप कह रहे हैं कि हमारे पास पैसा नहीं है। एक तरफ आप कह रहे हैं कि हमारे पास जो आंकड़े हैं, वे कहते हैं कि हमने बहुत अच्छा काम कर दिया, इतना अच्छा काम कर दिया कि हर चीज़ में ग्रोथ हो रही है, हर चीज़ आगे बढ़ रही है, लेकिन जो एक्जुअल आंकड़े हैं, वे यह कहते हैं, India's direct tax-GDP ratio has fallen to a nine-year low of 5.47 per cent in 2015-16. The previous instance of lowest direct tax-GDP ratio was in 2006-07, when

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the share of direct taxes in the economy had fallen to 5.36 per cent. The overall growth rate of direct tax has also shown a downward trend, falling to a seven-year low of 6.68 per cent in 2015-16. Now, this is the situation where the growth of this country is going on.

महोदय, इसीलिए आप कहते हैं कि हमारे पास पैसा बहुत है और हम उसे इस चीज़ में लगाएंगे और उस चीज़ में लगाएंगे, लेकिन जिस चीज़ में लगाना चाहिए, उसके लिए तो आप मना कर देते हैं। आप कहते हैं कि रेलवे में लगाना है, तो आपने लाइफ इंश्योरेंस कॉरपोरेशन, जहां हर व्यक्ति ने अपना पैसा यह सोच कर दे रखा है कि हमारी life तो insured है और हम सही जगह पैसा लगा रहे हैं, वहां से भी आपने एक या दो लाख करोड़ रुपए नहीं, बल्कि लाखों करोड़ रुपए उधार लेकर यहां लगा दिए हैं।

महोदय, आपके पास 3,400 करोड़ रुपए इस बात के लिए नहीं है, जिस फेब्रिक में आज पूरी कंट्री खड़ी हुई है, वह डेमोक्रेसी है, जिसके लिए free and fair elections must है, necessary है। यह हम नहीं कह रहे हैं, बल्कि यह सुप्रीम कोर्ट कह रहा है कि अगर आपको डेमोक्रेसी चाहिए, तो it is must और free and fair elections होने चाहिए। उसके लिए 3,400 करोड़ रुपया चाहिए। 3,400 करोड़ रुपए की बात हमने उस दिन भी उठाई। हमने यह मांग माननीय प्रधान मंत्री, माननीय वित्त मंत्री और माननीय विधि एवं न्याय मंत्री के सामने भी उठाई कि आप क्यों नहीं दे रहे हैं, लेकिन एक भी जवाब नहीं दिया। आज तक जवाब नहीं दिया, वह इसलिए नहीं दिया, क्योंकि 3,400 करोड़ रुपए आपको देने पड़ेंगे, तब इस कंट्री में फ्री एंड फेयर इलेक्शन्स होंगे। यदि फ्री एंड फेयर इलेक्शन होगा, तो आप फिर से बाहर हो जाएंगे। इसलिए आप चाहते हैं कि फ्री एंड फेयर इलेक्शन्स न हों। इसीलिए आप पैसे नहीं देना चाहते हैं।

महोदय, अभी हमारे भूपेन्द्र यादव जी ने जन-धन खातों का जिक्र किया और कहा कि इस देश में इतनी तरक्की हुई कि 25 करोड़ लोगों ने जन-धन खाते खुलवा लिए। 25 करोड़ लोगों ने कौन से जन-धन खाते क्यों खुलवा लिए, इस बारे में भी बता देते? आपने कहा कि जन-धन खाते खुलवाओ, हरेक के खाते में 15 से 20 लाख रुपए आ जाएंगे। लोगों ने 15 से 20 लाख रुपए के इंतजार में जन-धन खाते खुलवा लिए। आपने यह भी कहा कि जब जन-धन खाते खुलवाओगे, तो उस समय आपसे कुछ पूछा नहीं जाएगा और यदि तुम 50 रुपए या 100 रुपए में भी खुलवाओगे, तो भी तुम्हारे जन-धन खाते खुल जाएंगे। आपके जन-धन खातों में लगभग 65 करोड़ रुपए आए। अगर मेरी फिगर गलत हो, तो फाइनेंस मिनिस्टर साहब एक्जुअल फिगर तो बता ही देंगे कि कितने करोड़ रुपए जन-धन खातों में जमा हुए और उस रुपए का आपने क्या किया? आपने उस रुपए से 1 लाख 10 हजार करोड़ रुपए का माफीनामा उद्योगपतियों को दे दिया। जिन बड़े-बड़े उद्योगपतियों के बैंकों में खाते थे और जिनके ऊपर बैंकों का कर्ज़ था, जिनसे आपको इलेक्शन के लिए फंड मिलता है, उन्हें आपने उस धन से माफीनामा दे दिया और इस प्रकार से बैंकों का एनपीए बढ़ा दिया। उस रुपए का भी आपने इस्तेमाल कर लिया। जन-धन खाताधारकों ने जो थोड़े-थोड़े रुपए अपने खातों में जमा कराए थे, आपने उनके रुपए को भी ज़ीरो बनाने की योजना बना दी। आपने उनसे कहा कि 15 से 20 लाख रुपए मिलेंगे, इस आशा में किसी ने 500 रुपए और किसी ने 1000 रुपए जमा करा दिए। अब आपके बैंकों ने जवाब दे दिया।

महोदय, स्टेट बैंक ऑफ इंडिया की चेयरमैन ने on record, बाकी बैंकों के साथ मिलकर कहा कि इस प्रकार के जितने भी खाते खुले हैं, उनसे खातों को मैन्टेन करने का खर्च लेंगे, तब इन्होंने कहा कि नहीं-नहीं, हम ठीक कर देंगे। उन्होंने फिर जवाब दे दिया और कहा कि जितने खाते जन-धन के खुले हुए हैं, उनसे हम पैसा काटेंगे और किस बात का पैसा काटेंगे, इस बात का कि उन्होंने वह पैसा हमारे यहां जमा कर रखा है, हमारे यहां खाता खुला हुआ है और उसका इस्तेमाल नहीं कर रहे हैं। हम इसे धीरे-धीरे निल बैलेंस बना देंगे। आप उससे हर तीन महीने में 150 रुपए काटते रहेंगे और थोड़े दिनों बाद आप उनसे कह देंगे कि चूंकि आपका पैसा निगेटिव में चला गया है इसलिए आपका वह पैसा जब्त हो गया। अगर जब्त होने के बाद भी, इन जन-धन वालों ने खाता बन्द नहीं किया, तो आप उनके खातों में पैसा माइनस में चढ़ाने लगेंगे और फिर आप उनसे पैसा वसूल करने के लिए वसूली करने वालों को भेजने लगेंगे। जन-धन खातों की असलियत यह है। आज तक जन-धन खाते के नाम पर बेनिफिट तो किसी को नहीं हुआ, बल्कि लोगों के पैसे जब्त करने का काम और शुरू हो जाएगा। ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: Now, conclude. ...*(Interruptions)*... Now, conclude.

**श्री सतीश चन्द्र मिश्रा:** महोदय, इन्होंने अभी कहा कि हमने कितना अच्छा काम किया कि हमने cash transactions खत्म कर दिए और plastic cards ले आए। प्लास्टिक कार्ड आप ले आए, लेकिन इसके साथ यह भी तो बताइए कि अगर प्लास्टिक कार्ड से कोई 1,000 रुपए का सामान खरीदता है, तो उसके कमीशन के रूप में कितने रुपए कट जाते हैं? मैं आपको बताना चाहता हूं कि यदि उसके खाते में मान लीजिए 50 हजार या एक लाख रुपए हैं और उसने अपने खाते से प्लास्टिक कार्ड से 10 बार पेमेंट किया, तो उसके 25, 50 या 150 रुपए जो कटेंगे, वह भी तो बताइए। सर, हर ट्रांजेक्शन में there is a deduction in the plastic card transaction. उस deduction का पैसा कहाँ जाता है? वह जाता है - बड़े-बड़े industrialists के पास, चाहे वे आपके "जियो" वाले हों या बाहर अली बाबा वाले हों या जो अमेरिका में बैठे हों। जो कम्पनीज आपको प्लास्टिक कार्ड की सप्लाई कर रही है, जिनको आपने ठेका ले लिया है कि तुम्हारा प्लास्टिक कार्ड चलाने की जिम्मेदारी हम लेते हैं, चिन्ता मत करो, हमें तुम चुपचाप से पैसा दे दो, कॉर्पोरेट फंड में पार्टी को, प्लास्टिक कार्ड चलाने की जिम्मेदारी हम लेते हैं। लेकिन जो पैसा इस्तेमाल कर रहे हैं, जो पैसा खर्च कर रहे हैं, जिनका पैसा खाते में है, वे तो बर्बाद हो रहे हैं। वे बड़े-बड़े रईस नहीं हैं। आपने कहा कि ज़रा सा अगर आप जाओगे, चाय भी पीयोगे - - तो अपने दिखाया कि प्लास्टिक कार्ड मिनिस्टर साहब इस्तेमाल कर रहे हैं। वह बात दूसरी है कि मिनिस्टर साहब बार-बार प्लास्टिक कार्ड इस्तेमाल करते रहे, लेकिन वह प्लास्टिक कार्ड नहीं चला, तब उनके साथ में जो व्यक्ति थे, उन्होंने अपना बटुआ खोल कर ...**(समय की घंटी)**... कैश पैसा देने का काम किया। ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: Now, please conclude. ...*(Interruptions)*...

**श्री सतीश चन्द्र मिश्रा:** मान्यवर, मैं कन्क्लूड कर रहा हूँ।

SHRI TAPAN KUMAR SEN: Sir, please, let him continue.

MR. DEPUTY CHAIRMAN: I have to manage the time too. What is this, Mr. Tapan Sen? ...*(Interruptions)*... No, no. We have decided five hours, not even one minute more. ...*(Interruptions)*...

**श्री सतीश चन्द्र मिश्रा:** सर, मैं कन्क्लूड कर रहा हूँ। ...*(व्यवधान)*... मैं कन्क्लूड कर रहा हूँ, सर। ...*(व्यवधान)*... आज के दिन आप कितने टैक्स लगाएँगे? आप इनकम टैक्स लगाते हैं, इनकम टैक्स के साथ आप सर्विस टैक्स लगाते हैं। सर्विस टैक्स लगाने के बाद आप कहते हैं कि हमें बच्चों को पढ़ाई करानी है, हमें तो हमारे प्रधान मंत्री जी ने कहा है कि हम लोगों की पढ़ाई का अभियान चलाएँगे। आप उसका पैसा किससे ले रहे हैं? टैक्स पेयर्स से। आपने एक और सेस लगा दिया, एजुकेशन सेस लगा दिया। उसको भी आप ले रहे हैं। इस तरीके से आप एक ट्रांजैक्शन में 7 से 8 टैक्सेज लगाते हैं। अगर कोई खाना खाने रेस्टॉरेंट में जाता है, जब वह बिल देखता है, तो उसके बाद वह पूछता है कि जो खाना हमने खाना है, इसमें खाने के कितने रुपये हैं, क्योंकि इसमें यह टैक्स, वह टैक्स, सर्विस टैक्स, सरचार्ज लिखा है। तब उसको बताया जाता है कि आपका बिल 100 रुपये का है, 20 रुपये आपके खाने के लिए हैं और जो 80 रुपये हैं, वे सरकार की तरफ चले गए। ...*(व्यवधान)*...

**श्री उपसभापति:** आप अभी खत्म कीजिए। ...*(व्यवधान)*... अब आप खत्म कीजिए। ...*(व्यवधान)*...

**श्री सतीश चन्द्र मिश्रा:** उस 80 रुपये का आप क्या कर रहे हैं? ...*(व्यवधान)*... उसे कहाँ ले जा रहे हैं? आपने एससी/एसटी सब-प्लान खत्म कर दिया। आपने उसका मर्जर कर दिया। शैड्यूल्ड कास्ट्स/शैड्यूल्ड ट्राइब्स सब-प्लान, जो शुरू से चला आ रहा है, वह इसलिए चला आ रहा है कि एससी/एसटी के लोगों के लिए जो पैसा आये, वह सबको नजर आये कि आपने इतना रुपया इनको दिया था और इसमें इस्तेमाल किया गया। आपने कहा कि हमने उसको खत्म कर दिया।

MR. DEPUTY CHAIRMAN: Okay. Now, please conclude.

**श्री सतीश चन्द्र मिश्रा:** जवाब में आपने कहा कि हमने उसको मर्ज कर दिया है। ...*(व्यवधान)*... अब आप उसको ढूँढते रहिए कि कहाँ पर एससी/एसटी का कितना पैसा था। ...*(समय की घंटी)*... माइनॉरिटीज के लिए आपने कहा कि ...*(व्यवधान)*...

MR. DEPUTY CHAIRMAN: Now, please.

**श्री सतीश चन्द्र मिश्रा:** माइनॉरिटीज को तो आप मान ही नहीं रहे हैं कि वे इस देश के रहने वाले लोग हैं। ...*(व्यवधान)*... ये हमारे मंत्री जी जरूर हैं। ये यहाँ मौजूद हैं, लेकिन अदरवाइज तो माइनॉरिटीज को आप मानते ही नहीं हैं कि वे इस देश के लोग हैं। ...*(व्यवधान)*... इस तरीके कि कितने भी फंड्स हैं, उनको खत्म करके, आप आज यह फाइनेंस बिल ला रहे हैं। फाइनेंस बिल के थ्रू आप यह कहना चाहते हैं कि हम इस देश को सुधार देंगे, इस देश को हम ठीक कर देंगे, कैसे कर देंगे, कि हम दो दर्जन एक्ट्स बदल रहे हैं, उनको अमेंड कर रहे हैं, अमेंड करने के साथ-साथ यहाँ पर सब ठीक हो जाएगा। मैं यह कहना चाहता हूँ कि जिस तरीके से आज इस कंट्री को चलाने की कोशिश कर

रहे हैं, जिस तरह से आप सोचते हैं कि आपके पास absolute majority आ गई है, इसलिए you can go ahead with anything and everything, तो जिस तरीके से हमारी पार्टी की लीडर, बहन मायावती जी ने उस दिन बात रेज़ की और कहा था कि अगर कोई बेईमानी से जीत कर आता है, तो उसके चेहरे से भी नज़र आता है कि वह परेशान है कि हम कैसे जीत कर आए हैं। ...**(समय की घंटी)**... वही आज सामने नज़र आ रहा है। ...**(समय की घंटी)**... सर, मुझे यही बात कहनी थी। ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: Okay. Now, Shri Vijayasai Reddy. ...*(Interruptions)*... We have a total of five hours allotted for this discussion. Members must not take too much time like this.

SHRI DEREK O'BRIEN: Sir, some Members are absent also.

MR. DEPUTY CHAIRMAN: Yes. Some Members are absent, and that is there in my mind, and that is why I am being a little liberal. But even then, I think, I may not be able to manage, if it goes on like this. ...*(Interruptions)*...

SHRI DIGVIJAYA SINGH: No, no, Sir. You would be able to manage it. You have done so well.

SHRI V. VIJAYASAI REDDY (Andhra Pradesh): Thank you, Mr. Deputy Chairman, Sir. ...*(Interruptions)*... Sir, can I go ahead? ...*(Interruptions)*...

[THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA) *in the Chair*]

SHRI NARESH GUJRAL (Punjab): Sir, he must be given adequate time. ...*(Interruptions)*...

SHRI V. VIJAYASAI REDDY: Thank you very much, Mr. Vice-Chairman, Sir. I will straightway come to the point. I will not take much time. One important issue which will have far-reaching consequences regarding donations to political parties, has to be considered from four different angles. One is, this is a very important issue, which has far-reaching consequences. When I say far-reaching consequences, until and unless the Government of India addresses this issue imminently in this Bill itself, probably, with a repentance after one year or two years, they will have to come out with an amendment. Sir, I will explain to this August House what will be the far - reaching consequences because this issue of political donations has to be looked at from four different angles. Hon. LoP is there; hon. Member, Dr. Abhishek Manu Singhvi, a very senior Advocate is there; Shri Digvijaya Singh is there. So, all eminent Members are there, and I am repeating it, Sir, because it is a very important issue. What has been pointed out by the hon. Members

[Shri V. Vijayasai Reddy]

so far, I am not repeating? Apart from this, I am trying to make a point which has not been referred to by the other hon. Members. I request all other hon. Members to kindly listen to this, Sir. This issue, as I have pointed out, has to be looked at from four different angles. One is, from the political party point of view. Sir, all the political parties will obviously be very happy because they will be receiving donations from the companies or from the entities or from the individuals whose identity need not be disclosed in this case. Obviously, therefore, the political parties will be very happy. And secondly, the political parties will be very happy because the donation received by a political party is exempted from the tax under section 13A of the Income Tax Act. This is from the political party point of view.

Secondly, if you look at this issue from the corporate and non-corporate assessee's point of view, who will make the donations to the political party, it is really disturbing. I expect the hon. Minister of State for Parliamentary Affairs to take cognizance of this, and then, convey it to the hon. Finance Minister. From the corporate and non-corporate point of view, till now, there is a cap of 7.5 per cent of the total profits of the corporate companies to give political donation. Now, that is going to be dispensed with. What are the consequences? The consequence is, as your goodself is aware that there are about 1,400 registered political parties here in India, and about 400 and odd recognised political parties, and I explain it to you, Sir, there are so many corporate companies which will make the profits, and genuine corporate companies which are intending to make the political donations for their own advantage, that is a different point altogether. And, at the same time, I would like to bring it to your kind notice that the corporate companies which make the donations, how these corporate companies are entitled for the tax benefits. That is another point which has to be looked into, Sir. The corporate companies when they make the political donation, these donations are deductible under section 80GGB of the Income Tax Act. Therefore, any corporate company which makes a donation, it is eligible for deduction for the entire donation which is made to the political party. I will explain it to you, Sir. Because of a large number of political parties in India, don't feel bad about it because, there are so many political parties in India which are ready to make accommodative entries in so far as donations are concerned. What will happen? Suppose, a corporate company, which is not a genuine company, and would like to make a political donation, and then have an understanding with the political party to give back the money, either 60 per cent or 50 per cent or 40 per cent, as the case may be, what will be the implications? We will be generating so much of black money by doing so. This issue



has to be addressed, if not today but, maybe, in the years to come, by the Government of India. If the issue is not addressed, probably, it will repent and with repentance it will have to come with the Amendment.

Sir, from the point of view of the public at large, what are the implications? Ultimately, it is the public money. It is the money belonging to the public. The taxes that have been paid by the public have to be protected at any cost. What will happen? These corporate companies, whether genuine or not, whether listed or unlisted, by making political donations, depriving the shareholders of their rightful dividends, will also be a problem in future. This has to be addressed. That is the loss which the genuine shareholders will incur in case the management of companies resort to such unfair practices in the trade.

Sir, as a Member of this House, what is it that is being deprived? I draw your kind attention to Clause 154 of the Finance Bill. By introducing Clause 154, the Government of India seeks to amend provisions of the Companies Act. Is it permissible? The hon. Member from the Congress side has already pointed out whether we can introduce the relevant provisions—an Amendment to the Companies Act under Clause 182—in the Finance Bill or not. According to me, this is not possible. This is violative of the Constitution. This is one point which I would like to highlight on behalf of the political party I belong to. I want the Government of India to address this point.

Sir, on independence of the tribunals, here, the hon. Members have already pointed out so far as appointments are concerned. I know only about the Income-Tax Tribunal where Members are appointed by a three-member committee. One Member will be the senior-most judge of the Supreme Court, the other Member will be the Law Secretary and the other will be the Revenue Secretary. Of course, it will be taken care of. My cause of concern is the sweeping powers of the Central Government in this Finance Bill. I would like to draw your kind attention to Clause 184 of the Finance Bill which proposes that the Central Government can make rules to govern the terms and conditions of the services of the Chairperson, Vice-Chairperson and Members of the tribunal. Again, they are trying to amend the Finance Bill under Clause 187. There is Eighth Schedule attached to the Finance Bill wherein the list of tribunals is attached. The Government is assuming the power not only in respect of the tribunals mentioned in the Eighth Schedule but also in future, without bringing an Amendment before the Parliament, without making a separate relevant legislation in the Parliament, they will have power to either add or delete the tribunals mentioned there in the Eighth Schedule. This is really alarming. By introducing Clause 187, the Government is trying to bypass the Parliament. This is what I would like to bring to your kind notice.

[Shri V. Vijayasai Reddy]

On merger of tribunals, if tribunals which are performing similar duties are merged, if the members who have expertise in the relevant fields are merged, it is understandable. But, tribunals performing different functions, members who have got skills of a different nature are merged, what will happen? So, Chairperson, Vice-Chairperson and Members will not be in a position to perform their duties up to our expectations. Therefore, in Clause 167, Clause 169 and Clause 171, where some of the tribunals are proposed to be merged with other tribunals, the Government has to take care that only the tribunals performing similar functions are merged. The independence of respective tribunals has to be maintained.

Sir, there are two more points which I would like to bring to your notice. ...*(Interruptions)*... Clause 22 of the Bill is very, very relevant-inserting Sub-clause 5(a) to Section 45. Sir, Section 45, as it is introduced, is going to be introduced with effect from 1.4. 2018. In this respective Clause 22, the Bill says that the Joint Venture Agreements, which are executed by a company or a non-company, hitherto are taxed whenever the Joint-Venture Agreement is executed. Sir, here in this Bill, what is sought to be enforced is that it will be with effect from 1.4.2018 but the taxation will arise only as and when it is implemented. This is the difference. Therefore, by doing so, we will be creating two classes of assesseees who are hitherto taxed on the basis of whenever the joint-venture is entered into and with effect from 1.4.2018, the class of assesseees who will be taxed whenever the project is implemented. Therefore, what I am suggesting to the Government of India is this. This amendment is really laudable. This is a very good amendment but the only thing is that if this amendment can be introduced retrospectively with effect from Assessment Year 1988-89, definitely, it will yield positive results because I can tell you that there are umpteen cases pending either before the tribunals or before the High Courts where the amount litigated is really significant. Therefore, by doing so, the Government of India will be resolving all these litigations and the assesseees will come clean on that. Sir, there is one Section which is being introduced, that is altogether new Section 269ST. That is done by way of Clause 84 of the Bill. Sir, as per the new Section 269ST, any cash receipts are liable to be taxed. Any cash receipts in excess of ₹ 2 lakh or ₹ 3 lakh, as the case may be, I don't remember, but there is some limit. Any cash receipt in excess of this limit is liable to be taxed under the Income Tax Act. It is definitely good because the hon. Prime Minister would like to digitalize the whole thing. If the objective is really fulfilled, it is definitely laudable. But the point I would like to bring to your kind notice is that there is every possibility of over-enthusiastic Income Tax officer as Assessing Officer that he

may charge even the cash withdrawal from banks also liable to tax. Therefore, I would like the Government of India to insert an explanation to 269ST whereby the withdrawal from the banks would be exempted. Clarity can be given in so far as this Section is concerned. I am thankful to you for giving me time.

SHRI D. RAJA (Tamil Nadu): I thank you, Sir. When we had discussion on electoral reforms, I did express my fear, I did observe that our Constitution is at risk, Republic is at risk, democracy is at risk. When I look at the Finance Bill, my observation, I fear, comes true. ...*(Interruptions)*... My observation comes true. Sir, when I look at the history of several countries where fascism really emerged, Parliament was there but Parliament was made redundant, Parliament was there but the powers of Parliament curtailed. Now today it can happen to the Upper House, the Rajya Sabha of Indian Parliament. Tomorrow it can happen to the Lower House, the Lok Sabha of Indian Parliament also. Parliament can become redundant. This is a very, very dangerous development which the House should take note of. People of this country should take note of this. Where are we heading for? This is not the simple question of considering and returning the Finance Bill. This concerns the future of Indian nation, the future of our democracy, the future of our Republic. That is where we should discuss these issues with all seriousness. Sir, look at the tax proposals made in the Finance Bill. In corporate tax, there is reduction from 30 per cent to 25 per cent; in presumptive tax, there is reduction from 8 per cent to 6 per cent; maintenance of books of accounts, turnover limits are being changed from ₹ 1.2 lakhs to ₹ 2.5 lakhs, from ₹ 2.5 lakhs to ₹ 25 lakhs. Look at capital gains on property. Thirty-six months have been reduced to 24 months. Coming to tax waiver to start-ups, there is tax waiver for full three consecutive years and there are other proposals, and when I look at these proposals, I would like to ask the Government. The Government claims that this Government is for *sabka saath, sabka vikas*. Where is that? If at all I understand, my simple economic understanding tells me that this Government is not for *sabka saath, sabka vikas*. This Government is for corporate *ka saath*. It stands for corporate *ka vikas*. That is what I can make out from all these proposals. Sir, look at the various other proposals. Many of my colleagues have spoken about the amendments which have been done - the RBI Act, 1934; the Payment of Settlement Act, 2007; the People's Representation Act, 1951; the SEBI Act, 1992 and the list goes on. So, all these laws are amended through this Finance Bill. Then, coming to merger of tribunals, many people have spoken about merger of tribunals. Whether the Government is adopting a constitutional method to consider and pass the Finance Bill or whether Government is resorting to unconstitutional method is the issue which everybody has raised. This is where our Parliament, our Rajya Sabha

[Shri D. Raja]

should have a position and tell the Government that this is not the way Parliament should be treated. Sir, for instance, there are tax proposals. I pointed out, but what I am trying to say is, when they talk about loan waiver and everything. But there is agitation all over the country. Farmers are agitating. Agriculture is in a deep crisis. It is passing through unprecedented distress and they are demanding loan waiver. Where is the Government's response? I asked the Government, "What is your response to the demand raised by the farmers?" And there are reports about farmers committing suicide. What is the response from the Government? And the Government talks about doubling the income of farmers, but the Government is not prepared even to set up a Farmers Income Commission, but the Government talks about doubling the income of farmers. How can the Government do it? How can the Government double the farmer's income? I want to know and the House wants to know what the Government is doing to increase the income of the farmers. Farmers are committing suicide and they are in a condition of indebtedness. They are not able to pay back their debt. Indebtedness is the root cause of many farmers' suicide in this country and they demand loan waiver and you are not doing that, but you want to do it for start-ups for three consecutive years and you want to give all concessions to corporate houses and you are willing to write-off book adjustments for Non-Performing Assets. But, when it comes to farmers or poor tenants or other toiling people, you don't have any concern! This is what we should discuss. When Parliament considers the Finance Bill, we should discuss what are we doing for farmers? Sir, today, I met farmers agitating at Jantar Mantar. They say that they are dying. What is the response of the Government? As Parliament, do we not have any concern for our farming community? What is that we are discussing, Sir? What is the Finance Bill that we are discussing? Whom this Finance Bill matters? You please tell me, or, let the House tell me. For whom this Finance Bill matters, if not for poor people? So, this is a serious issue.

Hon. Members have spoken about SC/ST. I am glad that the hon. Finance Minister and Leader of the House, while replying to the Budget, emphatically talked about Jadhav Committee Guidelines. ...*(Interruptions)*... But, I am asking you: Why has the very concept of Scheduled Caste Sub-Plan and the Tribal Sub-Plan gone? You don't agree with that concept. You are saying that Jadhav Committee Guidelines remain and are in place. What is this contradiction, Sir? It is a paradox! On the one hand, you claim that Jadhav Committee Guidelines remain in place and, on the other hand, there is no sub-plan. There is no distinction between Plan and Non-Plan! What is happening with this Government? That is what I am saying. Why do we deceive our own people, our own citizens? They are

Scheduled Castes and the Schedule Tribes. And, this concept was agreed upon for their empowerment only. Now, you are saying that there would not be any sub-plan.

Secondly, you are privatizing all public sector undertakings. This is the mandate you have given to the NITI Aayog. I raised this issue. I reiterate this issue. The mandate for the NITI Aayog is to privatize public sector undertakings. And, tomorrow, the Indian Railways can be privatized! Sir, we don't need to learn lessons from the British Railways. We know what is happening there. But, we may face such a situation with our own railways if NITI Aayog goes on like this. All other public sector undertakings are being privatized! If that is the case, where is the question of reservation policy? What is the point in arguing reservation for SC, ST and OBCs when all public sector undertakings are privatized? If it is so, then let us consider the question of extending the policy of reservation to private sector. Are we prepared? You are merging tribunals! Have one tribunal to discuss the question of reservation in private sector. Are you prepared for this? I am asking the Government. Why cannot the Government think of extending the policy of reservation in private sector? That is the need of the hour. I am telling you. People do not have jobs and you are promising everywhere about Make in India. Yes; Make in India and create jobs. Where are the jobs? You promised to create 2 crore jobs per year. Where are those jobs? Why is there unrest among younger generation in our country? I want a reply from the Government. Let the Government say. What happened to your promise of creating two crore jobs? Why is there no job creation? And, you talk about Make in India and ease of doing business! What is ease of doing business? You are doling out massive concessions, one-after-the-other, to corporate houses. That is how you want to please corporate houses! And, you don't want to call defaulters as defaulters. And, you don't want to name them on the floor of the House! I am asking the Government. Who are all those who have defaulted and betrayed our public sector banks? Give us the list of names. Sir, employees' association came out with a list of names. But, the Government does not want to reveal the names! What is happening to our Government? What is happening to our economy? Are we not concerned about that? That is why, I think, this Finance Bill needs to be addressed properly. As many of my colleagues have pointed out, this is unconstitutional. This cannot go unchallenged. The Rajya Sabha should make its position clear that this Finance Bill cannot go this way. This way, our democracy cannot survive; our Constitution cannot survive; our Republic cannot survive. In the name of the Republic of India, I appeal to the Government to think over what it is doing. Today, you are in power. Tomorrow, some other party can come to power. But, nation power. But, nation is first and foremost; our Republic is first and foremost. That is where, all my concern lies.

**सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री रामदास अठावले):** सर, इस इसीलिए सत्ता में आए हैं कि हमें बाबा साहब अम्बेडकर जी के संविधान का भारत खड़ा करना है। हम संविधान बचाने के लिए ही इधर आए हैं, हमें संविधान बचाना है।

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): You please carry on.

SHRI D. RAJA: That is what I am coming to. Since he has mentioned the name of Dr. Ambedkar, I am telling you what Dr. Ambedkar has said. Let him go through the Directive Principles of State Policy. The Directive Principles have certain obligations on the part of the Government that wealth shall not be concentrated in the hands of a few people. Is it not there in the Constitution? That is what Dr. Ambedkar wanted. Dr. Ambedkar wanted equality, liberty and fraternity. Dr. Ambedkar wanted social, political and economic justice. Where is that justice? Where is that equality? Where is that fraternity? If there is fraternity, why in the name of beef, dalits are being attacked and massacred in this country? Why Muslims are being attacked in this country? Where is the fraternity in this country? This is what Dr. Ambedkar wanted. Equality, liberty and fraternity is a trinity, which you cannot divorce one from the other. It should be seen in totality. That is what Dr. Ambedkar said. My good friend, Mr. Minister, has referred to Dr. Ambedkar. Let us ensure that we carry forward the legacy of Dr. Ambedkar. It is not that Dr. Ambedkar talked only about annihilation of caste. Dr. Ambedkar also talked about economy. He was a great economist. In today's context, the economic thoughts of Ambedkar are more relevant. Are we ready to look at the economic thoughts of Dr. Ambedkar? But, you are going for privatization. Dr. Ambedkar never wanted that the means of production should go in the hands of private sector. Dr. Ambedkar wanted that they should remain in social sector. Are you following the legacy of Dr. Ambedkar? So, this Finance Bill cannot go this way. It should be challenged. The Upper House has a responsibility and an obligation to tell the Government that it cannot take this route to get the Finance Bill approved. There should be some concern for our democracy and our Republic. The Government must reconsider its position on this issue. Thank you very much.

DR. T. SUBBARAMI REDDY (Andhra Pradesh): Sir, I rise to speak on the Finance Bill, moved by the hon. Finance Minister for consideration by this august House. Though the Bill has been passed by the Lok Sabha, yet I am concerned and pained about certain issues. There are forty amendments. I have been seeing the Finance Bills for the last twenty-one years. But such record number of amendments has never happened during

the last twenty-one years. This is happening for the first time in the history. About 40 amendments in various laws have been given. It was also raised by Mr. Yechury. The entire House has been very much concerned as to how in the Finance Bill, they have given so many amendments. Now, I would like to say this. When you say 'non-taxation proposal', then, what is the logic in adding those amendments to the Finance Bill? We demand that the Finance Bill should consist of only taxation proposals. The Government is amending various Acts like the Companies Act, the Employees Provident Fund Act, the Smuggling and the Foreign Exchange Act, the TRAI Act and the Information Technology Act, etc. These things never happen, actually.

One more point that I would like to make is regarding the tax. As on today, there are about 67,000 tax disputes pending in the Supreme Court. There are about 1,50,000 cases in the IT Appellate Tribunals and about 3.7 lakh cases are with IT Commissioner (Appeals). The hasty move of the Government to abruptly increase the compliance to the tax regime will only increase the number of disputes. Actually, in a democracy, India is supposed to be highly respected and the biggest democratic country in the world. As per the Constitution, every citizen has got the right. Nobody can be harassed. Nobody can be, actually, given undue trouble. Here, you are giving sweeping powers to the Tax Officers. Yes, we welcome the move of raising the revenue. The Government should be strong in financial terms. There is not any dispute on this. What will happen if you give sweeping powers to the officers? There may be genuine officers, there will be hasty officers, there may be emotional officers and there may be fascinated officers. What will happen to their temperament? Normally, as on today, in a democratic country, if anybody wants to know anything about the taxpayers, then, if they raid, or, do anything, they should be able to give explanation in the record book, that yes, we have got reasonable evidence; therefore, we are going there. They must take permission from higher officers. Today, with the sweeping powers, if they go, it may lead to, actually, breaking out of economic terrorism, I must say, with the result, there will be more disputes. Again, people will go to the courts. As I have said just now, lakhs of cases are pending with the tribunals and with the Commissioners. It will go, again, into lakhs and lakhs, as far as tax disputes are concerned, if they do like this. Therefore, the Government should think over this issue. They should not, hastily, give such sweeping powers. I also request the Minister of State for Finance that the normal convention in the House is, when the Members speak when they draw your attention to something, you must respond to that, that, Yes, they have raised the issue of sweeping powers being given. Then you must give the response and the explanation. Normally they are not doing so. I am seeing it for the last three years. We are

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only shouting to the walls. Nothing moves. You don't respond. Please bear this in mind. You must give response. I have moved seven amendments. I won't withdraw any amendment unless you respond to my questions, I am telling you. Therefore, search and seizure, or attack on individual rights is very unwanted, very unfortunate and unprecedented and it should be actually thought over. The entire House or the Opposition is very much upset. Shri Sitaram Yechury has explained it in detail in the House.

Then, Sir, I would like to make one more point. When the NDA formed the Government, the exports were 26 billion dollars. In 2016, that is after three years, the export is only 21 billion dollars. That means, actually, the export system has fallen down. I don't know whether I am right or wrong; the Commerce Minister is here; so, this has to be borne in mind. Then, you have also got a windfall. Oil prices have fallen down considerably. That also will give you some help. Then, why are you not going for exports? I want a response for this.

Then the most burning point is, the Government can see the prosperity and the progress of the nation only if the industries grow or the agricultural sector grows. Then only you can expect that. Today, what is happening is, industrial growth has fallen considerably. The main reason is – I don't want to blame anybody – that banks are in a very, very pitiable situation. Industrial growth is linked with the institutions and banks. Sir, today, the Banks are having lakhs of crores of NPAs. About ₹ 5.6 lakh crores of NPAs are there. But in the name of NPAs, the Government is just throwing blame on the banks saying that the banks are having NPAs, the banks are in a very bad shape and so nothing can happen. As a result, the banks are demoralized. No banks come forward to provide finance either for the road sector or the industrial sector or the agricultural sector. This is very important. How? I will tell you. Take the banks like IDBI or IOB or some other bank. There is no sufficient capital. If you infuse capital, they will be able to contribute to the industrial growth and agricultural growth. But they won't give. They were giving it earlier. We read in the newspapers that they are thinking of giving it. If the patient is in death bed and if you do not give medicine in time, what is the use? Therefore, I am drawing the attention of the Finance Minister that it is very, very important to do this. Sir, the institutions like IDBI, IFCI and ICICI were the pillars of Indian industrial growth. But the ICICI has become a Bank, IDBI has become a Bank and only one institute, that is, the IFCI is left out. If you want industrial growth, you must have financial institutions. You see China, you see U.K. or you see any other country. You must have financial institutions. Unfortunately, in India, today, only IFCI has been left over and that also is an



orphan baby. Nobody bothers about it. It is not at all in order. Therefore, the Government must focus on it. You must infuse capital in the Banks which are in bad shape. This is number one. Number two, all NPAs are not bad. There are NPAs which are not 'wilful negligence'. They are due to sickness of the industry. Take sugar, textiles, steel, power or so many other industries. They have become 'sick' temporarily. There was a time when the steel sector was booming. But there was a fall down. There was a time when sugar was booming. But it has also fallen down. So in regard to all those industries which have become NPAs in this manner, the Government should focus as to how it can give them oxygen and remove the NPAs so that the banks will also be able to withstand. But the Government is not bothered. This is a very important point. I expect a response from the Finance Minister while giving the reply to the debate.

Similarly, if there is wilful negligence, take stern action. There are people, corporate companies which are willfully doing it. They are not bothered to pay. They are actually troubling the banks. You take them separately. But you have clubbed everybody. You have clubbed wilful defaulters and those industries which have temporarily become sick due to sickness of the industry. You have clubbed both of them together. It is actually giving a wrong impression. The banks are totally demoralized and are in bad shape. They are not going to give finance. Take, for example, the road sector. You want to build 40 kilometres of road everyday. But you have failed miserably. Why? It is because when you build it under the PPP mode or BoT system or the annuity system, no bank is ready to give any finance. They are neither in a position to give nor they want to give. So, you cannot build the road. Similarly, you can't build the industry. You can't have the industrial growth or agricultural growth. Therefore, it is very important. I draw the attention of the Finance Minister to it.

Then, you promised so many lakhs of jobs in your Manifesto. But today, how many jobs are you giving? Why you are failing in giving jobs because the industrial growth is not there. It is interlinked but you are not bothered. I have seen the last Budget, the last Finance Bill and also this Bill. The Government is not bothered. It is not applying its mind. You have to apply your mind. Here, I am not criticizing for the sake of criticism only. We want to construct this country and actually attain the progress and prosperity. ...*(Interruptions)*...

The next point is regarding demonetization. It was said that there is going to be huge money. I don't understand it. Lakhs of crores are credited in the banks at the time of demonetization. What happened to that money? There is no answer. Actually, what happened is, the Government definitely got a lot of money. You had also announced

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the Black Money Disclosure Scheme. Some people have disclosed it. What happened to that money? When the money has come to the Government, it means the Government is strong. But what difference it has made in your functioning? There is no difference. You are neither helping the financial institutions nor the banks nor the industry nor are you doing any rural development or agricultural development or anything like that. There is not much improvement. The same thing is there in the present Finance Bill and also in the previous Finance Bill.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Mr. Reddy, your time is up. ...*(Interruptions)*...

DR. T. SUBBARAMI REDDY: There is one more thing -- you may have the bank balance, but you cannot withdraw money. In the entire world, there is no system like this; it is there only in India. That is a record! You have the money, but you can't withdraw the money! If you draw more than two lakh rupees, you are in trouble. What is this? ...*(Time-bell rings)*... ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Please conclude.

DR. T. SUBBARAMI REDDY: Sir, everybody gets a little extra time. Please give me a little more time.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Your time is up. The next speaker is waiting.

DR. T. SUBBARAMI REDDY: Sir, lastly, the prices are going up. The Government has failed miserably on that count. They have not shown anywhere in their Budget proposals as to how they are going to control prices. Also, the Export-Import Policy is very important. It is a burning issue. We have to be very careful. When there is a dearth of any particular product, we have to import, but our people sometimes import and export in an erratic manner. I may be right or wrong, but this is what I feel it is. The Government must clarify this. You must take conscious, judicious decisions and take care to see to it that the Government system does not actually affect the Export-Import Policy. ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Please conclude.

DR. T. SUBBARAMI REDDY: No, Sir. There is one more thing. The percentage of State borrowing must be increased to 30 per cent. The Government has restricted it to 20 per cent. I won't go into details as there is not much time. ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): There is no time; please conclude now.

DR. T. SUBBARAMI REDDY: Mr. Yechury was given 12 minutes. ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): You are the second speaker. ...*(Interruptions)*... He was the only speaker from his party while you are the second speaker from your party.

DR. T. SUBBARAMI REDDY: Sir, I now make my last and most important point. I speak about my State. When Andhra Pradesh was bifurcated, it was the commitment of the Government that they would fund the Polavaram Project and that they would fund the construction of the Capital of Andhra Pradesh, but in this Budget, there is no mention of the amount that they are going to spend on the Polavaram Project. I don't wish to go into details, but this is very unfortunate. I would like the Government to tell us how they are going to fund the Polavaram Project and also for the Capital of Andhra Pradesh at Amaravati. Till today, they have not mentioned this in the Budget proposals.

(MR. DEPUTY CHAIRMAN *in the Chair*)

MR. DEPUTY CHAIRMAN: Dr. Subbarami Reddy. ...*(Interruptions)*...

SOME HON. MEMBERS: Sir, this is a very important issue. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: That is all right. ...*(Interruptions)*...

DR. T. SUBBARAMI REDDY: Sir, I would like to say one thing in conclusion.

MR. DEPUTY CHAIRMAN: Please conclude. Your time is over.

DR. T. SUBBARAMI REDDY: Governments may change, Prime Ministers may change, but the commitments given in the House remain. This is the parliamentary and democratic principle. ...*(Interruptions)*... So, during the previous regime, Dr. Manmohan Singh had committed that Special Category status would be given to Andhra Pradesh. Mr. Arun Jaitley said it should be for five years; but till today, nothing has been done. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: You have exhausted your Party's time. ...*(Interruptions)*...

**6.00 P.M.**

DR. T. SUBBARAMI REDDY: So, when the commitment has been made on the floor of the Rajya Sabha by the then Prime Minister, the present Government should honour it. But they said that this would be looked into by the Finance Commission. Now, the Finance Commission, the Planning Commission, etc., are the arms of the Government. They follow whatever the Government says. What is it that they are actually doing? Therefore, they have to do it.

MR. DEPUTY CHAIRMAN: Now, please conclude.

DR. T. SUBBARAMI REDDY: Lastly, MPLAD funds of ₹ 5 crore is not sufficient. Today the value of the Rupee has fallen. It must be made ₹ 10 crore. ...*(Interruptions)*... It is very important. Everybody would be benefited by that. You could help your constituencies better for the construction of roads, culverts, for providing drinking water, etc. I would like the Finance Minister to respond. If he doesn't, we may ask for a Division on voting and it may take two hours more to conclude! ...*(Interruptions)*... Thank you all.

SHRI GHULAM NABIAZAD: Sir, we still have some speakers left. I would request that we may continue tomorrow at 2.00 p.m. and the reply may also be made then.

MR. DEPUTY CHAIRMAN: Yes, that suggestion may be accepted. We can continue tomorrow, but I have to caution you. The problem is, the total time for discussion was five hours. We have taken four hours....*(Interruptions)*... Let me speak. Some other parties have. ...*(Interruptions)*...

SHRI TAPAN KUMAR SEN: Sir, it is actually three-and-a-half hours; we started at 2.25 p.m.

SHRI GHULAM NABIAZAD: We have not taken five hours. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Let me speak. ...*(Interruptions)*... All right. We have not taken five hours. ...*(Interruptions)*... That is all correct. The point is, most of the parties have exhausted their time. Mr. Tapan Kumar is raising hands. Your party has taken triple the time. ...*(Interruptions)*...

SHRI SITARAM YECHURY: I asked for eight hours but you didn't accept it. Sir, you make it eight hours, be practical, and that is what it is going to be. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: So, tomorrow, we will do like this  
...(Interruptions)...

THE MINISTER OF STATE OF THE MINISTRY OF MINORITY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKHTAR ABBAS NAQVI): Sir, initially the BAC allotted three hours. Then on the demand of hon. Members, the Chair directed for five hours. आज 2 बजे या 2 बजकर 25 मिनट पर हमने डिस्कशन शुरू किया और अभी 6 बज रहे हैं तथा अभी कुछ ऑनरेबल मेम्बर्स बोलने के लिए बाकी रह गए हैं। मेरी पहली रिक्वेस्ट यह है कि आज वे डिस्कशन कन्क्लूड करें। दूसरा, अगर आज डिस्कशन कन्क्लूड नहीं करना है, इसको कल कंटीन्यू करना है, तो रिप्लाय का टाइम 3 या 3.30 तय कर दिया जाएगा।

श्री गुलाम नबी आजाद: 2 बजे शुरू कर दें।

† قائد حزب اختلاف (جناب غلام نبی آزاد) : دو بجے شروع کر دیں۔

MR. DEPUTY CHAIRMAN: All right. Now, I have suggestions from both the sides. We will resume the discussion tomorrow at 2.00 p.m. ...(Interruptions)...

SHRI TAPAN KUMAR SEN: And the reply is at 5.00 p.m. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: No. Reply is at 3.30 p.m. ...(Interruptions)...

SHRI MUKHTAR ABBAS NAQVI: Sir, the reply is at 3.30 p.m.  
...(Interruptions)...

MR. DEPUTY CHAIRMAN: Reply is at 3.30 p.m. I have seen the names and decided. ...(Interruptions).... Secondly, no new names will be added. The names which I have already are these. Shri K.T.S. Tulsi from the Nominated category; then Shri Tapan Kumar Sen has given his name today, and he will get only five minutes. No new names will be added. Whatever new names are here, I will call them.

SHRI SUKHENDU SEKHAR ROY: Mr. Vivek Gupta's name is also there.

MR. DEPUTY CHAIRMAN: Yes, he has also given his name. I will add his name also. ...(Interruptions)...

SHRI CHUNIBHAI KANJIBHAI GOHEL (Gujarat): Sir, my name is there.  
...(Interruptions)...

† Transliteration in Urdu script.

MR. DEPUTY CHAIRMAN: You should have given in writing earlier. ...*(Interruptions)*... Now, I cannot accept. ...*(Interruptions)*... Therefore, we will resume tomorrow at 2.00 p.m. and the reply will be, in any case, at 3.30 p.m. ...*(Interruptions)*... Hon. Minister will reply at 3.30 p.m. ...*(Interruptions)*... Now, there is a Message from Lok Sabha.

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### MESSAGE FROM LOK SABHA

#### The Citizenship (Amendment) Bill, 2016

ADDITIONAL SECRETARY: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:—

"I am directed to inform you that Lok Sabha, at its sitting held on the 27th March, 2017, has adopted the following motion extending the time for presentation of the Report of the Joint Committee of the Houses on the Citizenship (Amendment) Bill, 2016:—

#### Motion

"That this House do extend time for presentation of the Report of the Joint Committee on the Citizenship (Amendment) Bill, 2016 upto the First day of the last week of the Monsoon Session (2017) of Parliament".

MR. DEPUTY CHAIRMAN: Now, Special Mentions can be laid on the Table of the House. ...*(Interruptions)*...

SHRI DIGVIJAYA SINGH (Madhya Pradesh): Sir, is there any decision between the Chair and the Leader of the House about my motion on the Government of Goa? ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: I gave the ruling today. ...*(Interruptions)*... No more. ...*(Interruptions)*...

SHRI DIGVIJAYA SINGH: The ruling has come but time-line has to be fixed. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: I have already told you in the morning what the position is. ...*(Interruptions)*... Now, Special Mentions to be laid on the Table of the House. Shri Tiruchi Siva; not present.

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